

**BEFORE THE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE AT CHENNAI**

Appeal No.31 of 2023

1. Arunkumar Sermakkani

S/o. Shri. Sermakkani
Aged about 43 years,
House No.4, Pushpam Ranches,
Survey Nos. 272 & 273, Kalukondapalli Village,
Denkanikotta Taluk, Hosur,
Krishnagiri District,
Tamil Nadu-635107 & 7 others

...Applicants

Vs

2. Union of India

Ministry of Environment, Forest & Climate Change
Through its Secretary,
Jor Bagh, Lodhi Colony,
New Delhi-110003 & 3 others.

...Respondents

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**Advocate for Respondent: TNPCB
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.**

**BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE
AT CHENNAI**

Appeal No.31 of 2023

1. Arunkumar Sermakkani

S/o. Shri. Sermakkani
Aged about 43 years,
House No.4, Pushpam Ranches,
Survey Nos. 272 & 273, Kalukondapalli Village,
Denkanikotta Taluk, Hosur,
Krishnagiri District, Tamil Nadu-635107.
stanly.lawyer@gmail.com
9940178702

2. Nagarajan Damodran

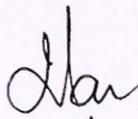
S/o. Shri. Damodran
Aged about 48 years,
House No.75, Pushpam Ranches,
Survey Nos. 272 & 273, Kalukondapalli Village,
Denkanikotta Taluk, Hosur,
Krishnagiri District, Tamil Nadu-635107.
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3. Vishwath

S/o. Shri. Balachandar
Aged about 27 years,
House No.76, Pushpam Ranches,
Survey Nos. 272 & 273, Kalukondapalli Village,
Denkanikotta Taluk, Hosur,
Krishnagiri District, Tamil Nadu-635107.
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4. Arockia Raj

S/o. Shri. R.Rabhael
Aged about 33 years,
Authorized Representative of Pushpam Realty
House office at:


20/5/24
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

Survey Nos. 272 & 273, Kalukondapaalli Village,
Denkanikotta Taluk, Hosur,
Krishnagiri District, Tamil Nadu-635107.
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5. Ram Prasad Jandhyala

S/o. Shri. Lakshmi Narayana Murthy,
Aged about 47 years,
House No.7, Pushpam Ranches,
Survey Nos. 272 & 273, Kalukondapaalli Village,
Denkanikotta Taluk, Hosur,
Krishnagiri District, Tamil Nadu-635107.
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6. Sujay Eshwar Rao Godhkey

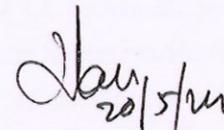
S/o. Shri.G.Y.Eshwar Rao,
Aged about 57 years,
Survey No.273/1,
Kalukondapaall Village,
Denkanikotta Taluk, Hosur,
Krishnagiri District, Tamil Nadu-635107.
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7. Velavar Pounraka

S/o. Shri. Pounraja
Aged about 43 years,
House No.20, Pushpam Ranches,
Survey Nos. 272 & 273, Kalukondapalli Village,
Denkanikotta Taluk, Hosur,
Krishnagiri District, Tamil Nadu-635107.
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8. Paramjeet Singh

S/o. Shri. Vinod Singh
Aged about 37 years,


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No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

Survey Nos.298/B, Kalukondapaalli Village,
Denkanikotta Taluk, Hosur,
Krishnagiri District, Tamil Nadu-635107.
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9940178702

...Appellants

-Vs-

1. Union of India

Ministry of Environment, Forest & Climate Change
Through its Secretary,
Jor Bagh, Lodhi Colony,
New Delhi-110003
Ph.: 011-20819308, 011-20819408
Email ID: secy-moef@nic.in

2. State level Environment Impact Assessment Authority, Tamil Nadu

Through the Member Secretary,
3rd Floor, Panagal Maaligai, No.1, Jeenis Road,
Saidapet, Chennai - 600 015
Ph.: +044-24359973
Email ID: cmantnseiaa@yahoo.com

3. Tamil Nadu State Pollution Control Board

Through the Member Secretary,
No.76, Mount Salai, Guindy,
Chennai-600032
Ph.: 044-22353145
Email ID: grievance@tnpcb.gov.in

4. M/S Meenakshi Udyog (India) Pvt Ltd

Through the Managing Director,
Kapakkal Village Road- Via Ullivernapalli Hosur,
Thally Road, Krishnagiri District,
Tamil Nadu-635110.
Ph.: +91 8778112322
Email ID: info@meenakshigroup.in

...Respondents

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JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032

**REPLY AFFIDAVIT FILED ON BEHALF OF THE THIRD
RESPONDENT - TAMIL NADU POLLUTION CONTROL BOARD**

I, R.Sarasavani, D/o. Thiru.J.Raghavan, Hindu, aged about 59 years, having Office at No.76, Mount Salai, Guindy, Chennai- 600032, do hereby solemnly affirm and sincerely state as follows:

1. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai -600032 and I am authorized to file this Reply Affidavit on behalf of the 3rd Respondent herein and as such I am well acquainted with the facts of the case from the records available in our office.
2. I submit that I deny all the averments contained in the appeal filed by the Appellant except those that are specifically admitted hereinafter. None of the allegations contained in the said appeal shall be deemed to be admitted merely for want of a specific denial/traverse.
3. It is respectfully submitted that the unit M/s. Meenakshi Udyog (India) Pvt Ltd is located at SF. No. 291/1, 2A, & 3A & 292/4A, 4B & 5A, Kalukondapalli Village, Denkanikottai Taluk, Krishnagiri District has obtained Consent to Operate for manufacturing M.S. Ingots 2500 T/M and to discharge sewage - 0.8 KLD & Trade effluent - 0.02 KLD (Solar evaporation pan) for achieving Zero Liquid Discharge (ZLD) and to discharge the emission arising from the Common stack with scrubber attached to the Induction furnace - 2 Nos with a stack height of 17 m under the Water (P&CP) Act, 1974 as amended & the Air (P&CP) Act, 1981 as amended vide Procds. Dated 27.03.2006 valid up to 31.03.2007 (Copy enclosed vide **Annexure-I**).
4. It is respectfully submitted that the unit has obtained Consent to Operate for Expansion to manufacture M.S. Rods, Channels & Angles - 5000 T/M and intermediate product of M.S. Ingots - 2500 T/M and to discharge sewage - 13.5 KLD & Trade effluent - 0.5 KLD (Reused) for achieving Zero Liquid

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**JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.**

Discharge (ZLD) and to discharge the emission arising from the Cyclone separator and scrubber with stack (Each) attached to the Induction furnace - 2 Nos with a stack height of 18 m, Scrubber with stack attached to the Reheating furnace with a stack height of 18 m & D.G set (65 KVA) with stack height of 10 m under the Water (P&CP) Act, 1974 as amended & the Air (P&CP) Act, 1981 as amended vide Procds. Dated 02/07/2009 valid up to 31.03.2010 which does not attracts Environmental Clearance as per EIA Notification 2006. (Copy enclosed vide **Annexure-II**).

5. It is respectfully submitted that the unit has obtained Consent to Operate – Direct (Amendment) for the reduction of sewage from 13.5 KLD to 3.5 KLD and for change in APC measures i.e., for providing common stack with Bag House Filter to the Induction furnace – 2 Nos for the installation online stack emission monitoring system connected to the Care Air Centre, TNPCB, Chennai instead of individual Cyclone separator with Wet scrubber and Stack attached to the induction furnace without change in product & existing consented capacity viz. M.S. Rods, Channels & Angles - 5000 T/M and intermediate product of M.S. Ingots - 2500 T/M and to discharge sewage - 3.5 KLD & Trade effluent - 0.5 KLD (Recycling to Process) for achieving Zero Liquid Discharge (ZLD) under the Water (P&CP) Act, 1974 as amended and to discharge the emission arising from the Common bag filter house with stack attached to the Induction furnace - 2 Nos with a stack height of 18 m, Wet Scrubber with stack attached to the Reheating furnace with a stack height of 18 m. Dust collector with cyclone separator attached to the coal pulveriser & acoustic enclosure with stack of height 10 m attached to D.G. Set - 65 KVA under the Air (P&CP) Act, 1981 as amended vide Procds. dated 17/04/2017 valid up to 31.03.2020 (Copy enclosed vide **Annexure-III**).

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JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

6. It is respectfully submitted that, as per the EIA notification, 2006 amended in 2009 dated 01.12.2009, "3(a) - Metallurgical industries (ferrous & non ferrous) – Column 5 "General condition shall apply. Note: (ii) In case of secondary metallurgical processing industrial units, those projects involving operation of furnaces only such as induction and electrical arc furnace, submerged arc furnace, and cupola with capacity more than 30,000 tonnes per annum (TPA) would require environmental clearance".
7. It is respectfully submitted that, CTO Expn. was issued vide Proc. Dated 02.07.2009. Further the EIA amendment was issued vide notification dated 01.12.2009. Later CTO direct was issued vide Proc. Dated 17.04.2017 for reduction of sewage generation and for change in APC measures alone without change in products & existing consented production capacity as per the CTO - Expansion dated 02/07/2009.
8. It is respectfully submitted that subsequently renewal consent was issued to the unit vide Procd. Dated 13/04/2022 valid up to 31.03.2024 (Copy enclosed vide **Annexure-IV**).
9. It is respectfully submitted that another unit **M/s. Meenakshi Udyog India Pvt Ltd Unit - II**, SF. No. 291/3B, 4A, 292/5B, Kalugondapalli village, Denkanikottai Taluk, Krishnagiri District has obtained Consent to Operate to manufacture of MS Ingots - 2000 T/M and to discharge sewage - 1.25 KLD and to discharge the emission arising from the Common Bag House Filter with Stack attached to the Induction Furnace - 2 Crucibles 10 T (1 Crucibles Standby) with a stack height of 30 m & Acoustic enclosure with stack of height attached to D.G. Set - 525 KVA under the Water (P&CP) Act, 1974 as amended & the Air (P&CP) Act, 1981 as amended vide Procs. Dated 07/11/2016 valid up to 31.03.2017 (Copy enclosed vide **Annexure - V**).

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20/5/24
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

10. It is respectfully submitted that subsequently renewal of consent was issued to the unit vide Proc. Dated 13/04/2022 valid up to 31.03.2024 (Copy enclosed vide **Annexure - VI**).

11. It is respectfully submitted that the unit M/s. Meenakshi Udyog (India) Pvt Ltd, SF. Nos. 291/1, 2A, 2B, 3A, 3B & 4A & 292/4A, 4B, 5A & 5B, Kalugondapalli village, Denkanikottai Taluk, Krishnagiri District has obtained Environmental Clearance from the Ministry of Environment, Forest and Climate Change (I.A. Division - Industry I Sector), Government of India vide letter Dated 19/07/2023 (Copy enclosed vide **Annexure - VII**) to the following:

- a) (Existing 30000 Tons/Annum MS Billets and 60000 Tons/Annum TMT rods) either to 191000 TPA of MS Billets or 180000 TPA of TMT rods.
- b) Induction furnace 10 TPH - 1 No & 12 TPH - 2 Nos.
- c) Continuous casting machine-2 Strands.
- d) Reheating furnace - 18 T.

12. It is respectfully submitted that subsequently, the unit has obtained Amendment of Environmental Clearance from the Ministry of Environment, Forest and Climate Change (I.A. Division - Industry Sector), Government of India vide letter Dated 01/09/2023 (Copy enclosed vide **Annexure-VIII**) to the following:

- a) (Existing 30000 Tons/Annum MS Billets and 60000 Tons/Annum TMT rods) to 191000 TPA of MS Billets and 180000 TPA of TMT rods.
- b) Induction furnace 10 TPH - 1 No & 12 TPH - 2 Nos.
- c) Continuous casting machine-2 Strands.
- d) Reheating furnace - 18 T.

13. It is respectfully submitted that subsequently, CTE (Expansion) was issued to the unit vide Procd. dt.:08/11/2023 valid up to 31.08.2030 to the product TMT Rods – 180000 Tons/Annum. Subsequently, CTO (Expansion) was

JOINT CHIEF ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

issued to the unit vide Proc. Procd 15/02/2024 valid upto 31.03.2029 for the product of MT Rods – 180000 Tons/Annum.

14. It is respectfully submitted that the Appellants Thiru. Arunkumar Sermakkani, Thiru. Nagarajan Damodran, Thiru. Vishwath, Thiru. Arokia Raj, Thiru. Ram Prasad Jandhyala, Thiru. Sujay Eshwar Rao Godhkey, Thiru. Velavar Pounraka & Thiru. Paramjeet Singh has filed an Appeal No. 31 of 2023 before the Hon'ble National Green Tribunal, Southern Zonal Bench at Chennai to Quash the Environmental Clearance dated 19.07.2023 and corrigendum dated 01.09.2023 granted to M/s. Meenakshi Udyog (India) Pvt. Ltd in EC Identification No. EC23A008TN162913 accorded by the Ministry of Environment, Forest & Climate Change for the proposed expansion of an existing steel rolling mill, located at Kalugondapalli Village, Denkanikottai Taluk, Krishnagiri District of Tamil Nadu.

Under the above circumstances, it is therefore humbly prayed that this Hon'ble Tribunal may be pleased to consider the above submissions and pass such order or other orders as this Hon'ble Tribunal may deem fit and necessary in the case and thus render justice.

Man
20/5/24

JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

VERIFICATION

I, R.Sarasavani, D/o. Thiru.J.Raghavan, working as Joint Chief Environmental Engineer, TNPCB having office at No.76, Mount Salai, Guindy, Chennai 600 032, do hereby verify that the contents of above report are true to the best of my knowledge through records.

Man
20/5/24

JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

TAMIL NADU POLLUT

By Registered Post with
Acknowledgement Due
(This document contains __ Pages)

TAMILNADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. : 20567

dated 27/03/2006

Proceedings No. : T7/TNPCB/FO22895/KGI/RM/W

dated 27/03/2006

Consent for Existing/New or Altered outlet/discharge of sewage and/or trade effluent under Section 25/26 of the WATER (Prevention and Control of Pollution) Act, 1974 as amended.

Sub : TAMIL NADU POLLUTION CONTROL BOARD - CONSENT
MESSERS MEENAKSHI UDYOG (INDIA) PVT. LTD.,
S.NO.292/4A,4B, 291/3, 292/5, 291/1,
292/2A, 291/2B, KALUKONDUPATTI VILLAGE,
DENKANIKOTTAI TALUK,
KRISHNAGIRI DISTRICT.

for the discharge of sewage and/or trade effluent under
Section 25/26 of the WATER (Prevention and Control of
of Pollution) Act, 1974 (Central Act, 6 of 1974) as amended.

Ref : 1.YOUR APPLICATION NO.61164 DT.26.7.2004
2.PROC.NO.T5/TNPCB/FO22895/RM/KGI/W/2004 DT.5.10.04
3.IR NO.BEE/TNPCB/HSR/F21/RM/2006 DT.6.1.06

Board Resolution No :

DATED : / /

CONSENT is hereby granted under Section 25/26 of the WATER (Prevention and Control of
Pollution Act, 1974 (Central Act 6 of 1974) as amended (hereinafter referred to as 'The Act')
and the rules and orders made thereunder to

THE DIRECTOR,
M/s. MEENAKSHI UDYOG (INDIA) PVT. LTD.,
S.NO.292/4A,4B, 291/3, 292/5, 291/1,
292/2A, 291/2B, KALUKONDUPATTI VILLAGE,
DENKANIKOTTAI TALUK,
KRISHNAGIRI DISTRICT.

(hereinafter referred to as 'The Applicant') authorising him/her/they to continue to or
bring into make new discharge or use new/alterd outlet for discharge of sewage and/or
trade effluent.

This is subject to the provisions of the Act and the rules and orders made thereunder
and further subject to the terms and conditions incorporated in the Special and General
Conditions annexed.

This CONSENT is valid for a period ending with the 31st day of March 2007
(Thirty first day of March Two Thousand Seven)

Handwritten signature
For MEMBER SECRETARY
TAMIL NADU POLLUTION CONTROL BOARD
CHENNAI

Handwritten signature
5/4/06

CONTROL BOARD

To

THE DIRECTOR,
M/S.MEENAKSHI UBYOG (INDIA) PVT. LTD.,
NO.19, III FLOOR, ALSAMALL,
4, MONTIETH ROAD, EGMORE,
CHENNAI-600 008.

Copy to : The District Environmental Engineer, Tamil Nadu Pollution Control Board
HOSUR
for information and necessary action

Copy to : The Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board

Copy to : The Commissioner/Executive Officer/District Collector
THEMI PANCHAYAT UNION, KRISHNAGIRI DISTRICT.

SPECIAL CONDITIONS

1. Details of the products manufactured

| SL.NO. | DESCRIPTION | QUANTITY/MONTH |
|--------|-------------|----------------|
| (1) | (2) | (3) |

1. M.S. INGOTS

2500 MT/M

This consent is valid for the manufacture of Products and the rate of production mentioned above. Any change in the quantity or quality of the products has to be brought to the notice of the Board and fresh Consent has to be obtained.

2. Discharge of effluent is permitted from the following outlets. The quantity of effluent discharged shall not exceed the figures mentioned below :

| Outlet Number | Description of Outlet | Maximum daily discharge (in lit./day) | Point of Disposal (Height) in mts. |
|-------------------|-----------------------|---------------------------------------|------------------------------------|
| (1) | (2) | (3) | (4) |
| 1. SEWAGE | | 800 | ON UNIT'S LAND |
| 2. TRADE EFFLUENT | | 20 | SOLAR EVAPORATION |

- 4 -

3. The effluent discharge shall not contain constituents in excess of the tolerance limits as laid down hereunder.

| Serial Number | Characteristics | Unit | Tolerance Limits | | | | | | | |
|---------------|---|-----------|------------------|-----|-----|------------------------------------|-----|-----|-----|--|
| | | | Outlet No. | | | | | | | |
| (1) | (2) | (3) | (1) | (2) | (3) | (4) | (5) | (6) | (7) | |
| 1. | pH. | Number | 5.5 - 9 | | | 5.5 - 9 | | | | |
| 2. | Temperature | C | | | | 40 DEG.C AT THE POINT OF DISCHARGE | | | | |
| 3. | Particles size of total Suspended solids. | mm/micron | | | | SHALL PASS 850 MICRON IS SIEVE | | | | |
| 4. | Total suspended solids | mg/l | 30 | | | 100 | | | | |
| 5. | Total dissolved solids (Inorganics) | mg/l | | | | 2100 | | | | |
| 6. | Chloride as (Cl) | mg/l | | | | 1000 | | | | |
| 7. | Sulphide as (S) | mg/l | | | | 2 | | | | |
| 8. | Sulphate as (SO4) | mg/l | | | | 1000 | | | | |
| 9. | Fluoride as (F)4 | mg/l | | | | 2 | | | | |
| 10. | Ammoniacal Nitrogen as(N) | mg/l | | | | 50 | | | | |
| 11. | Sodium | % | | | | - | | | | |

13 TAMIL NADU POLLU

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| Serial Number | Characteristics | Unit | Tolerance Limits | | | | | | | |
|---------------|----------------------------------|------|------------------|-----|-----|-----|-----|-----|-----|--|
| | | | Outlet No. | | | | | | | |
| | | | (1) | (2) | (3) | (4) | (5) | (6) | (7) | |
| 12. | Copper as (Cu) | mg/l | | | | 3 | | | | |
| 13. | Zinc as (Zn) | mg/l | | | | 1 | | | | |
| 14. | Phenolic Compounds as (C6 H5 OH) | mg/l | | | | 1 | | | | |
| 15. | Oil and grease | mg/l | | | | 10 | | | | |
| 16. | Boron as (B) | mg/l | | | | 2 | | | | |
| 17. | BOD 5 days @ 20 C | mg/l | 20 | | | 30 | | | | |
| 18. | COD | mg/l | | | | 250 | | | | |
| 19. | Total Residual Chlorine | mg/l | | | | 1 | | | | |
| 20. | Arsenic as (As) | mg/l | | | | 0.2 | | | | |
| 21. | Cadmium as (Cd) | mg/l | | | | 2 | | | | |
| 22. | Total Chromium as (Cr) | mg/l | | | | 2 | | | | |
| 23. | Chromium as (hexavalent Cr+6) | mg/l | | | | 0.1 | | | | |

ON CONTROL BOARD

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| Serial Number | Characteristics | Unit | Tolerance Limits | | | | | | |
|---------------|------------------------------------|----------------|------------------|-----|-----|------------------------|-----|-----|--|
| | | | Outlet No. | | | | | | |
| (1) | (2) | (3) | (4) | (5) | (6) | (7) | (8) | (9) | |
| 24. | Lead as (Pb) | mg/l | | | | 0.1 | | | |
| 25. | Selenium as (Se) | mg/l | | | | 0.05 | | | |
| 26. | Mercury as (Hg) | mg/l | | | | 0.01 | | | |
| 27. | Pesticides | | | | | ABSENT | | | |
| 28. | Alpha emitters | micro Curie/ml | | | | TEN TO THE POWER OF -7 | | | |
| 29. | Beta emitters | micro Curie/ml | | | | TEN TO THE POWER OF -6 | | | |
| 30. | Free Ammonia as (NH ₃) | mg/l | | | | 5 | | | |
| 31. | Dissolved Phosphates as (P) | mg/l | | | | 5 | | | |
| 32. | Total Kjeldahl Nitrogen as (N) | mg/l | | | | 100 | | | |
| 33. | Cyanide as (CN) | mg/l | | | | 0.2 | | | |
| 34. | Nickel as (Ni) | mg/l | | | | 3 | | | |
| 35. | Residual Sodium Carbonate | mg/l | | | | - | | | |

4. All units of the sewage/trade effluent treatment plant to achieve the quality of the effluent according to the tolerance limits prescribed above shall be completed within

months from the date of this order or before

or along with the commissioning of production

5. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act, provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilisation for any purposes whatsoever.

6. Separate meters with necessary pipe - line for assessing the quantity of water used for of the purposes mentioned below :
 - a. Industrial cooling, spraying in mine pits or boiler feed.
 - b. Domestic purpose.
 - c. Process.
 - d.
 - e.

7. The applicant shall take immediate action to install mechanical composting sampling Equipment and continuous flow measuring/recording devices on the effluent drains of trade as well as sewage effluent within three months from the date of this Consent Order. A record of daily effluent discharge shall be maintained.

8. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice, from the particulars furnished in the application will also be ground for review/variation / revocation of the Consent Order under section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.

9. The applicant shall not change or alter either the quality or quantity or the rate of the discharge or temperature or the route of discharge without the previous written permission of the Board.

10. The applicant shall comply with and carryout directives/orders issued by the Board in this Consent Order and at all subsequent times without any negligence on his/her/their part. The applicant shall be liable for such legal action as per provisions of the Law/ Act in case of non - compliance of any order/directives issued at any time and or violation of the terms and conditions of this Consent Order.

11. The following information shall be forwarded to the Member - Secretary regularly

on or before 10th of every month :

 - a. Progress on the installation of effluent treatment plant :
 - b. Progress on the installation of Mechanical compost sampling equipment and continuous flow recording/measuring devices.
 - c. Monthly Statement of daily discharge of sewage as well as trade effluent.

ON CONTROL BOARD

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12. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge and or result in violation of the standards mentioned above shall be reported to the Head Quarters and District Environmental Engineer's office/ Regional Joint Chief Environmental Engineer's Office of the Board telegraphically.
13. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment plant and any other particulars as may be pertinent to preventing and controlling pollution of water.
14. Notwithstanding anything contained in this conditional letter of Consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 (as amended) to review any and /or all the condition imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
15. The conditions imposed as above shall continue in force until revoked under section 27(2) of the Act.
16. The industry has to ensure that minimum three varieties of trees (Eucalyptus, Subabul and any other suitable variety) are planted at the density of not less than 1,000 trees per acre of land. The trees may be planted along the boundaries of the industry of industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area and maintain them.

(Continued in Annexure-I)

GENERAL CONDITIONS

1. The applicant shall make an application for grant of fresh consent atleast 60 days before the date of expiry of this Consent Order.
2. The industry would immediately submit revised application for Consent to this Board in the event of any change in the quantity and quality of raw material/end products/ manufacturing process or quantity/quality of the effluent, etc.
3. The applicant shall display suitable caution board at the place where the effluent is entering any water body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
4. The applicant shall either :
 - a. Not later than 30 days from the date of issue of this Consent Order, certify in writing to the Member-Secretary that the applicant has installed or provided for an alternate electric power source sufficient to operate all facilities installed by the applicant to maintain compliance with the terms and conditions of the Consent.
 - b. Not later than 30 days from the date of this Consent, certify in writing to the Member Secretary that upon the retuction, loss or failure of any one or more of the primary sources of electric power to any facilities installed by the applicant to maintain compliance with the terms and conditions of this Consent, the applicant shall halt, reduce or otherwise control production and/ or all discharges in order to maintain compliance with the terms and conditions of this Consent.
5. The applicant shall not allow the discharge from other premises to mix with the discharge from his/her/their premises.
6. Storm water shall not be allowed to mix with the sewage and/or trade effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
7. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by :
 - (i) Land fill, in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - (ii) Controlled incineration, wherever possible in case of combustible organic material.
 - (iii) Composting, in case of biodegradable material.
8. Any toxic material shall be detoxified otherwise be sealed in steel drums and burried in protected areas after obtaining approval of this Board in writing. The detoxification or sealing and burying shall be carried out in the presence of Board's authorised persons only.
9. the applicant shall maintain good house-keeping both within the factory and in the premises. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
10. The applicant shall provide all facilities to the Board staff for collection of samples.

N-CONTROL BOARD

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11. The applicant shall at all times maintain in good working order and operate efficiently all treatment or control facilities or systems installed or used by him to satisfy the terms and conditions of the Consent.
12. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorise any injury to private property or any invasion of personal rights nor any infringement of Central. State laws or regulation.
13. This Consent does not authorise or approve the construction of any physical structures or facilities or the undertaking of any work in any natural water course.
14. Non - compliance with effluent limitations.
 - (a) If for any reason the applicant does not comply with or will be unable to comply with any effluent limitations specified in this Consent, the applicant, shall immediately notify the Consent issuing authority by telephone and provide the Consent issuing authority with the following information in writing within 5 days of such notifications:
 - i) Cause for Non - compliance.
 - ii) A description of the non-complied discharge including its impact upon the receiving waters.
 - iii) Anticipated time of continuance of non-compliance if expected to continue or if such condition has been corrected the duration of period of non-compliance.
 - iv) Steps taken by the applicant to reduce and eliminate the non-complying discharge and
 - v) Steps taken by the applicant to prevent recurrence of condition of non-compliance.
 - (b) The applicant shall take all reasonable steps to minimize any adverse impact to natural waters resulting from non-compliance with any effluent limitation specified in this Consent including such accelerated or additional monitoring as necessary to determine the nature and impact of the non-complying discharge.
 - (c) Nothing in this Consent shall be construed to relieve the applicant from civil or criminal penalties for non-compliance whether or not such non-compliance is due to factors beyond his/her/their control, such as break-down, electric failure, accident or natural disaster.
15. The diversion or by-pass of any discharge from facilities utilised by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except :
 - i) Where unavoidable to prevent loss of life or severe property damage or
 - ii) Where excessive storm damage or run off would damage any facilities necessary for compliance with terms and conditions of this Consent. The applicant shall immediately notify the Board in writing of each diversion or by-pass in accordance with procedure specified as under item No.14.
16. The applicant shall at his own cost get the effluent samples collected both before and after treatment and get them analysed at an approved Laboratory of the Board every month for the parameters indicated in Special condition No.3 and shall submit in duplicate the report there of to the Board.
17. The addition of various treatment chemicals should be done only with mechanical dosers and proper equipment for regulation of correct dosages determined daily and for proper uniform feeding. Curde practices such as dumping of chemicals in drains or sumps or trickling of acids or alkalis arbitrarily and utilising poles for stirring etc., should not be resorted to.

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18. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not to utilise as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
19. The utilisation of treated effluent on factory's own lands, if any, should be complete and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or indirectly or by overflow.
20. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
21. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
22. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalisation tank.
23. In the disposal of treated effluent on land for irrigation, the industry shall keep in view of the need for :
 - (i) Rotation of crops.
 - (ii) Change of point of application of effluent on land.
 - (iii) A portion of land kept fallow.

The adoption of these would avoid soil becoming sick or stale. The industry may ensure this in consultation with the Agricultural Department.
24. It is the sole responsibility of the industry to ensure that there are no complaints at any time from the ryots in the surrounding areas as a result of discharge of sewage or trade effluent.
25. The effluent treatment units and disposal measures, shall become operative at the time of commencement of production.
26. The fact of commissioning of the industry shall be intimated to this office within one week of commissioning.
27. The unit has to ensure that the agency to whom the disposal of solid waste/sludge arising from the process/treatment is entrusted, shall obtain the permission of Tamil Nadu Pollution Control Board under Section 24 of the Water (Prevention and Control Of Pollution) Act, 1974 before the disposal.
28. The unit has to put up Effluent Treatment Plant within the specified period indicated in Special Condition No.4 by engaging any one of the consultants approved by the Board and operate and maintain the Effluent Treatment Plant continuously and efficiently so that treated effluent satisfies the standards by the Board.
29. The applicant shall display this Consent granted to him in a prominent place for perusal of the inspecting officers of this Board.

For MEMBER SECRETARY *Chairman*
TAMIL NADU POLLUTION CONTROL BOARD
CHENNAI

12/4/76



TAMIL NADU POLLUTION CONTROL BOARD
76 Mount Road, Guindy, Chennai 600 032

CONSENT FOR OPERATION UNDER WATER (P&CP) Act, 1974
AS AMENDED-CONSENT ORDER NO.20567, Dated 27.3.2006.

ANNEXURE-I

SPECIAL CONDITIONS

17.The unit shall dispose the sewage generated from the unit through the septic tank followed by dispersion trench arrangement.

18.The unit shall dispose the scrubber wastewater on impervious solar evaporation pan for achieving zero discharge of trade effluent. The unit shall ensure that no trade effluent shall be generated from the process.

19.The unit shall dispose the solid waste like slag, spent ceramic as land fill.

Note: Sl.No.4 to 7,11 of Special conditions and
Sl.No.4, 16,18 to 21, 23 of General conditions are not applicable.

M. S. S.
for CHAIRMAN
TNPC BOARD, CHENAI-32

S. S. S.

TAMIL NADU POLLUTION CONTROL BOARD

By Registered Post with
Acknowledgement Due
(This document contains 0 Pages)

TAMILNADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. : 16600

Dated 27/03/2006

Proceedings No. : T7/TNPCB/FO22895/KGI/RM/A

Dated 27/03/2006

Consent for Existing / New operation of the plant under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

Sub : TAMIL NADU POLLUTION CONTROL BOARD - CONSENT -
MESSERS MEENAKSHI UDYOG (INDIA) PVT. LTD.,
S.NO.292/4A,4B, 291/3, 292/5, 291/1,
292/2A, 291/2B, KALUKONDUPATTI VILLAGE,
DENKANIKOTTAI TALUK,
KRISHNAGIRI DISTRICT.
for the existing/new operation of the plant under Section 21
of the Air (Prevention and Control of Pollution) Act.1981
as amended.

Ref : 1.YOUR APPLICATION NO.61164 DT.26.7.2004
2.PROC.NO.T5/TNPCB/FO22895/RM/KGI/A/2004 DT.5.10.04
3.IR NO.BEE/TNPCB/HSR/F21/RM/2006 DT.6.1.06

Board Resolution No :

dated / /

CONSENT is hereby granted under Section 21 of the Air (Prevention and Control of Pollution Act, 1981 (Central Act 14 of 1981) as amended (hereinafter referred to as 'The Act') and the rules and orders made thereunder to

THE DIRECTOR,
M/s. MEENAKSHI UDYOG (INDIA) PVT. LTD.,
S.NO.292/4A,4B, 291/3, 292/5, 291/1,
292/2A, 291/2B, KALUKONDUPATTI VILLAGE,
DENKANIKOTTAI TALUK,
KRISHNAGIRI DISTRICT.

(hereinafter referred to as 'The Applicant') authorising him/her/them to operate his/her/their industrial plant in the Air Pollution Control Area as notified by the Government and to continue to make existing discharge of emission/make new discharge of emissions from the stacks/chimneys.

This is subject to the provisions of the Act and the rules and orders made thereunder and further subject to the terms and conditions incorporated in the Special and General Conditions annexed.

This CONSENT is valid for a period ending with the 31st day of March 2007
(Thirty first day of March Two Thousand Seven)

M. S. S. S. S.
For ~~MEMBER SECRETARY~~ Chairman
TAMIL NADU POLLUTION CONTROL BOARD
CHENNAI

D.K.
5/2/06

N CONTROL BOARD

To

THE DIRECTOR,
M/S.MEEMAKSHI UDYOG (INDIA) PVT. LTD.,
NO.19, III FLOOR, ALSAMALL,
4, MONTIETH ROAD, EGMORE,
CHENNAI-600 008.

Copy to : The District Environmental Engineer, Tamil Nadu Pollution Control Board
HOSUR
for information and necessary action

Copy to : The Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board

Copy to : The Commissioner/Executive Officer/District Collector
THENI PANCHAYAT UNION, KRISHNAGIRI DISTRICT.

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SPECIAL CONDITIONS

1. Details of the products manufactured

| SL.NO. | DESCRIPTION | QUANTITY/MONTH |
|--------|----------------|----------------|
| (1) | (2) | (3) |
| | 1. M.S. INGOTS | 2500 MT/M |

This consent is valid for the manufacture of Products and the rate of production mentioned above. Any change in the quantity or quality of the products has to be brought to the notice of the Board and fresh Consent has to be obtained.

2. Emission is permitted through the following chimneys/stacks and shall not exceed the figures indicated :

| Chimney / Stack Number | Description of Chimney / Stack | Maximum discharge in m ³ /hour | Point of discharge (Height) in mts. |
|------------------------|----------------------------------|---|-------------------------------------|
| (1) | (2) | (3) | (4) |
| 01. | ATTACHED TO INDUCTION FURNACE-I | - | 17.0M |
| 02. | ATTACHED TO INDUCTION FURNACE-II | - | 17.0M |

CONTROL BOARD

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3(a) The emissions shall not contain constituents in excess of the tolerance limits as laid down hereunder.

| Serial Number | Para-meter | Unit | Tolerance Limits | | | | | |
|---------------|-----------------|------|--|------|-------|------|-----|------|
| | | | CHIMNEY / STACK NUMBER | | | | | |
| (1) | (2) | (3) | (i) | (ii) | (iii) | (iv) | (v) | (vi) |
| 1. | SO ₂ | | THE UNIT SHALL ADHERE TO THE STANDARDS | | | | | |
| 2. | CO | | PRESCRIBED BY THE BOARD FROM TIME TO | | | | | |
| 3. | NO _x | | TIME | | | | | |
| 4. | SPM | | | | | | | |
| 5. | CL ₂ | | | | | | | |

3(b) The ambient air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below :

| Serial Number | Pollutant | Time Weighted average | Unit | Tolerance Limits |
|---------------|--|-----------------------|----------------------------|------------------|
| (1) | (2) | (3) | (4) | (5) |
| 1. | Sulphur Dioxide (SO ₂) | Annual average | microgram / m ³ | 60 |
| | | 24 Hours | microgram / m ³ | 80 |
| 2. | Oxides of Nitrogen as NO _x | Annual average | microgram / m ³ | 60 |
| | | 24 Hours | microgram / m ³ | 80 |
| 3. | Suspended particulate Matter (SPM) | Annual average | microgram / m ³ | 140 |
| | | 24 Hours | microgram / m ³ | 200 |
| 4. | Respirable particulate Matter size less than 10 micron (RPM) | Annual average | microgram / m ³ | 60 |
| | | 24 Hours | microgram / m ³ | 100 |
| 5. | Lead (Pb) | Annual average | microgram / m ³ | 0.75 |
| | | 24 Hours | microgram / m ³ | 1.0 |
| 6. | Carbon monoxide (CO) | 8 Hours | microgram / m ³ | 2000 |
| | | 1 Hour | microgram / m ³ | 4000 |

3(c). The ambient noise level in the industrial plant area shall not exceed the limits prescribed below.

| Limits in dB(A) | Day Time (6 A.M. to 10 P.M.) | Night time (10 P.M. to 6 A.M.) |
|-----------------|---------------------------------|-----------------------------------|
| | 55 | 45 |

TAMIL NADU POLLUT

- 5 -

4. All units of the air pollution control equipment required to achieve the quality of the emissions to the tolerance limits prescribed above shall be completed within months from the date of this order or before or along with the commissioning of production.
5. The applicant shall provide port holes for sampling the emission & access-platform for carrying out stack sampling and provide electrical outlet points and other arrangements for Chimneys / stacks and other sources of emissions so as to collect samples of emission by the Boar or the applicant at any time in accordance with the provisions of the Act or Rules made therein
6. The applicant shall at his own cost get the samples of emission collected and analysed by the TNPC Board Laboratory every month for the parameters indicated in conditions No.3(a) and shall furnish in triplicate the report thereof to the Board by the 10th of succeeding month.
7. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act to make such deviation as deemed fit for the purpose of the Act.
8. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without previous written permission of the Board.
9. The applicant shall provide and maintain at his own cost one/two/three ambient air quality monitoring stations for monitoring suspended particulate matter, Sulphurdioxide, Oxides of Nitrogen, Hydro-Carbon, Carbon-monoxide and monitor the same all in a day, once in a week/fortnight/month. The data collected shall be maintained in a register and a monthly extract furnished to the Board.
10. The applicant shall provide and maintain at his own cost a meteorological station to collect the data on wind velocity, direction, temperature, humidity, rainfall, etc. and the daily readings shall be recorded and the extract sent to the Board once in a month.
11. The applicant shall forward the following information to the Member Secretary, Tamil Nadu
Pollution Control Board, Madras regularly before 10th of every month.
 - (a) Progress on the installation of Air Pollution Control equipments.
 - (b) Progress on the procurement and installation of equipments for monitoring ambient air quality, stacks, chimneys and meteorological data.
 - (c) Monthly extract of daily discharge of emission through each chimney/stack.
 - (d) Report of Analysis of stack monitoring, ambient air quality monitoring, meteorological data as required under Conditions.....
 - (e) Progress on planting of trees and plants as referred to under General Conditions No.8.
12. Any upset conditions if any of the plant/plants of the factory which is likely to result in increased emissions and/or result in violation of the standards mentioned above shall be reported to the Head Quarters and District Environmental Engineer's Office/Regional Joint Chief Environmental Engineer's Office of the Board telegraphically.

ION CONTROL BOARD

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13. The applicant shall furnish to the Visiting Officer of the Board any information regarding the stack monitoring system / or operation of the plant or any other particulars as may be pertinent in preventing and controlling of pollution of Act.
14. The Applicant shall submit process flow sheet and particulars of proposed control equipments, monitoring equipments and time schedule for completing the installation of the same so as to reach the Board within 30 days from the date of receipt of this order.
15. The conditions imposed as above shall continue in force until revoked under Section 21 of the Act.

(Continued in Annexure)

TAMIL NADU POLLUT

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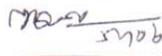
GENERAL CONDITIONS

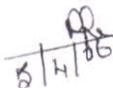
1. The applicant shall make an application for grant of fresh consent atleast 60 days before the date of expiry of this Consent Order.
2. The necessary fee, as prescribed for obtaining consent, shall be paid for by the applicant along with the application for consent.
3. The industry shall immediately submit the revised application for Consent to this Board in the event of any change in the quantity / quality of raw material, manufacturing process, rate of emissions, air pollution control equipment etc.
4. The applicant shall either :
 - (a) Not later than 30 days from the date of issue of this Consent Order, certify in writing to the Member Secretary that the applicant has installed or provided for an alternate electric power source sufficient to operate all facilities installed by the applicant to maintain compliance with the terms and conditions of the consent.
 - (b) Not later than 30 days from the date of this Consent certify in writing to the Member Secretary that upon the reduction, loss or failure of one or more of the primary sources of electric power to any facilities installed by the applicant to maintain compliance with the terms and conditions of this Consent, the applicant shall halt, reduce or otherwise control productions and/or all emissions in order to maintain compliance with the terms and conditions of this Consent.
5. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
6. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
7. The solid waste, such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be disposed off scientifically to the satisfaction of the Board, so as not to cause fugitive emission, dust problems, or water pollutions problem through leaching etc of any kind.
8. The applicant shall plant a minimum of three varieties of trees (Eucalyptus, Subabul and any other suitable variety) at the density of not less than 1,000 trees per acre of land. The plantation is stipulated over and above the bulk plantation of trees in that areas and maintain them.
9. The applicant shall provide all facilities for collection of sample to the Board staff.
10. The stack monitoring system employed by the applicant shall be open for inspection of this Board at any time.
11. There shall not be any fugitive or episodal discharge from the premises.

POLLUTION CONTROL BOARD

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12. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in special conditions No.3(a).
13. The applicant shall at all times maintain in good working order and operate as efficiently as possible all pollution control facilities to achieve the terms and conditions of the Consent.
14. The issue of this Consent does not cover any property right in either real or personal property or any exclusive privileges nor does it authorise any injury to private property or any invasion of personal rights, or any infringement of Central, State Laws or regulations.
15. The applicant shall keep the premises of the industrial plant and air pollution equipments clean and make all hoods, pipes, valves stacks / chimneys leak proof. The air pollution control equipments, location inspection chambers, sampling port holes shall be made easily accessible at all time.
16. The applicant shall display this Consent granted to him in a prominent place for perusal of the inspecting officers of this Board.
17. An inspection book shall be opened and made available to the Board's Officers during their visit to the factory.
18. If due to any technological improvements or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall, after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
19. The applicant, his/her/their legal heirs/representatives or assignees shall have no claim whatsoever to the continuation or renewal of this Consent after the expiry of the period of this consent.
20. The Board reserves the right to review, impose additional conditions or conditions, revoke change or alter the terms and conditions of this consent.


 For ~~MEMBER SECRETARY~~ Chairman
 TAMIL NADU POLLUTION CONTROL BOARD
 CHENNAI-32


 15/4/86



TAMIL NADU POLLUTION CONTROL BOARD
76 Mount Road, Guindy, Chennai 600 032

CONSENT TO OPERATE UNDER AIR (P&CP) Act, 1981,
AS AMENDED CONSENT ORDER NO.16600, Dated 27-3-2006.

ANNEXURE-I

SPECIAL CONDITIONS

16.The unit shall maintain and operate the APC measures effectively and continuously.

17.the unit shall adhere to the Ambient Air Quality/emission standards prescribed by the Board.

M. S. S. S.
for CHAIRMAN
TNPC BOARD-CHENNAI-32.

AS
5/4/06



TAMILNADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. :21849 DATED :2.7.2009

Proceedings No. T7/TNPCB/F.32382/HSR/EXPN/W/2009 DATED :2.7.2009

Consent for Expansion outlet / discharge of sewage and trade effluent under section 25 of the Water (Prevention and Control of Pollution) Act 1974, as amended.

Sub: TAMIL NADU POLLUTION CONTROL BOARD – CONSENT-MESSERS Meenakshi Udyog (India) Pvt Ltd., RS No. 291/1,2A,2B&3A &292/4A,4B&5A, Kalukondapalli Village, Denkanikottai Taluk, Krishnagiri District.for the discharge on expansion of sewage and trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974, (Central Act, 6 of 1974) as amended.

- Ref:** 1.Your Application No. 5793, Dated 29.10.2007
2. Bd. Procs. No. T7/TNPCB/F.32382/RL/KRI/W/2008,Dated 5.3.2008
3. IR No. F.HSR.0072/RL/DEE/HSR/2009, Dated 28.4.2009
4.Consent Clearance Committee Resolution No.76-31,Dated.30.6.09

CONSENT for Expansion is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974, (Central Act, 6 of 1974) as amended (hereinafter referred to as "The Act") and the rules and orders made there under to

The Director,
M/s. Meenakshi Udyog (India) Pvt. Ltd.,
RS No. 291/1,2A,2B&3A & 292/4A,4B&5A,
Kalukondapalli Village,
Denkanikottai Taluk, Krishnagiri District.

(hereinafter referred to as "The Applicant") Authorising him to continue and to use new /altered outlet for discharge of sewage and trade effluent.



TAMILNADU POLLUTION CONTROL BOARD

This is subject to the provision of the Act and the rules and orders made thereunder and further subject to the terms and conditions incorporated in the Special and General Conditions annexed.

This CONSENT is valid for a period ending with the 31st day of March 2010
(Thirty First March Two Thousand and Ten)

Sd/*****

MEMBER SECRETARY.
TAMIL NADU POLLUTION CONTROL BOARD
CHENNAI

To

The Director,
M/s. Meenakshi Udyog (India) Pvt. Ltd.
19, IIIrd Floor, Alsamall,
4, Montieth Road, Eymore,
Chennai – 600 008.

Copy to

The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Hosur - for information and necessary action.

The Commissioner,
Thally Panchayat Union,
Krishnagiri District.

BMS

Spare

//Forwarded by Order//

For MEMBER SECRETARY.

Vm 4.7



TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. Details of the products manufactured

| Sl.No. | Description | Quantity / Month |
|-----------------------------|------------------------------|------------------|
| (1) | (2) | (3) |
| 1. | M.S. Rods, Channels & Angles | 5,000T/m |
| Intermediate Product | | |
| 1. | M.S. Ingots | 2,500T/m |

This Consent is valid for the manufacture of Products and the rate of Production mentioned above. Any change in the quantity or quality of products has to be brought to the notice of the Board and fresh consent has to be obtained.

2. Discharge of effluent is permitted from the following outlets. The quantity of effluent discharged shall not exceed the figures mentioned below:

| Outlet Number | Description of Outlet | Maximum Daily Discharge (in litres/day) | Point of Disposal |
|---------------|-----------------------|---|-----------------------------|
| (1) | (2) | (3) | (4) |
| 1. | Sewage | 13,500 | On land inside the premises |
| 2. | Trade effluent | 500 | Reuse |

3. The effluent discharge shall not contain constituents in excess of the tolerance limits as laid down hereunder.

| Serial Number | Characteristics | Unit | Tolerance Limits | |
|---------------|--|------------|------------------|----------------------------------|
| | | | Outlet No. | |
| (1) | (2) | (3) | (1) | (2) |
| 1. | pH | Number | 5.5to9 | 5.5to9 |
| 2. | Temperature | °C | - | 40°C at the point of discharge |
| 3. | Particles size of Total Suspended Solids | mm/micron- | - | -shall pass 850 micron I.S.Sieve |
| 4. | Total Suspended Solids | mg/l | 30 | 100 |
| 5. | Total Dissolved Solids | mg/l | - | 2100 |
| 6. | (inorganics) | | | |
| 6. | Chloride as (Cl) | mg/l | - | 1000 |
| 7. | Sulphide as (S) | mg/l | - | 2 |
| 8. | Sulphate as (SO ₄) | mg/l | - | 1000 |
| 9. | Fluoride as (F) | mg/l | - | 2 |
| 10. | Ammonical Nitrogen as (N) | mg/l | - | 50 |
| 11. | Sodium | % | - | - |



TAMILNADU POLLUTION CONTROL BOARD

| | | | | |
|-----|--|----------------|----|------------------|
| 12. | Copper as (Cu) | mg/l | - | 3 |
| 13. | Zinc as (Zn) | mg/l | - | 1 |
| 14. | Phenolic Compounds as (C ₆ H ₅ OH) | mg/l | - | 1 |
| 15. | Oil and Grease | mg/l | - | 10 |
| 16. | Boron as (B) | mg/l | - | 2 |
| 17. | BOD 3 days @ 27°C | mg/l | 20 | 30 |
| 18. | COD | mg/l | - | 250 |
| 19. | Total Residual Chlorine | mg/l | - | 1 |
| 20. | Arsenic as (As) | mg/l | - | 0.2 |
| 21. | Cadmium as (Cd) | mg/l | - | 2 |
| 22. | Total Chromium as (Cr) | mg/l | - | 2 |
| 23. | Chromium as (hexavalent Cr+6) | mg/l | - | 0.1 |
| 24. | Lead as (Pb) | mg/l | - | 0.1 |
| 25. | Selenium as (Se) | mg/l | - | 0.05 |
| 26. | Mercury as (Hg) | mg/l | - | 0.01 |
| 27. | Pesticides | - | - | Absent |
| 28. | Alpha emitters | micro curie/ml | - | 10 ⁻⁷ |
| 29. | Beta emitters | micro curie/ml | - | 10 ⁻⁶ |
| 30. | Free Ammonia as (NH ₃) | mg/l | - | 5 |
| 31. | Dissolved Phosphates as (P) | mg/l | - | 5 |
| 32. | Total Kjeldahl Nitrogen as (N) | mg/l | - | 100 |
| 33. | Cyanide as (CN) | mg/l | - | 0.2 |
| 34. | Nickel as (Ni) | mg/l | - | 3 |
| 35. | Residual Sodium Carbonate | mg/l | - | - |

4. All the required units of the sewage / trade effluent treatment plant shall be operated effectively to achieve the quality of the effluent according to the tolerance limits prescribed above.
5. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act, provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilisation for any purposes whatsoever.
6. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
 - a. Industrial cooling, spraying in mine pits or boiler feed.
 - b. Domestic purpose.
 - c. Process.
7. The applicant shall take immediate action to install mechanical composting sampling equipment and continuous flow measuring / recording devices on the effluent drains of trade as well as sewage effluent within three months from the date of this Consent Order. A record of daily effluent discharge shall be maintained.



TAMILNADU POLLUTION CONTROL BOARD

8. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/ variation/ revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
9. The Applicant shall not change or alter either the quality or quantity or the rate of the discharge or temperature or the route of discharge without the previous written permission of the Board.
10. The applicant shall comply with and carryout directions/ orders issued by the Board in this Consent Order and at all subsequent times without any negligence on his/ her/ their part. The applicant shall be liable for such legal action as per provisions of the Law/ Act in case of non-compliance of any order / directions issued at any time and or violation of the terms and conditions of this Consent Order.
11. The following information shall be forwarded to the Member Secretary regularly on or before 10th of every month :
 - a) Progress on the installation of Mechanical compost sampling equipment and continuous flow recording/measuring devices.
 - b) Monthly statement of daily discharge of sewage as well as trade effluent.
12. Any upset condition in any of the plant / plants of the factory which is, likely to result in increased effluent discharge and or result in violation of the standards mentioned above shall be reported to the Head Quarters and District Environmental Engineer's Office/ Regional Joint Chief Environmental Engineer's Office of the Board telegraphically.
13. The applicant shall furnish to the visiting officer of the Board any information regarding the construction installation or operation of the plant or effluent treatment plant and any other particulars as may be pertinent to preventing and controlling pollution of water.
14. Notwithstanding anything contained in this conditional letter of Consent, the Board hereby reserves to it the right and power under Section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 (as amended) to review any and/or all the conditions imposed herein above and to make such variation as deemed fit for the purpose of the Act by the Board.
15. The conditions imposed as above shall continue in force until revoked under Section 27 (2) of the Act.
16. The industry has to ensure that minimum three varieties of trees (Eucalyptus, Subabul and any other suitable variety) are planted at the density of not less than 1,000 trees per acre of land. The trees may be planted along the boundaries of the industry or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area and maintain them.



TAMILNADU POLLUTION CONTROL BOARD

- 17. The unit shall treat and dispose the sewage through septic tank and dispersion trench/soak pit arrangements.
- 18. The unit shall operate and maintain the recycling system consist of collection tanks and sand filter arrangement properly so as to completely recycle the scrubber effluent without disposal.
- 19. The unit shall properly store/ landfill the solid wastes of slag and scales and dispose the ash to brick industry for beneficial use as committed.

Sd/*****

MEMBER SECRETARY

//Forwarded by Order//

For MEMBER SECRETARY.

PK
8/7/09



TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

1. The applicant shall make an application for grant of fresh consent atleast 60 days before the date of expiry of this Consent Order.
2. The industry would immediately submit revised application for Consent to this Board in the event of any change in the quantity and quality of raw material/ end products/ manufacturing process or quantity/ quality of the effluent, etc.
3. The applicant shall display suitable caution board at the place where the effluent is entering any water-body or any other place to be indicated by the Board indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/ bathing.
4. The applicant shall either:
 - a. Not later than 30 days from the date of issue of this Consent Order, certify in writing to the Member-Secretary that the applicant has installed or provided for an alternate electric power source sufficient to operate all facilities installed by the applicant to maintain compliance with the terms and conditions of the Consent.
 - b. Not later than 30 days from the date of this Consent, certify in writing to the Member-Secretary that upon the reduction, loss or failure of any one or more of the primary sources of electric power to any facilities installed by the applicant to maintain compliance with the terms and conditions of this Consent, the applicant shall halt, reduce or otherwise control production and/ or all discharges in order to maintain compliance with the terms and conditions of this Consent.
5. The applicant shall not allow the discharge from other premises to mix with the discharge from his/ her/ their premises.
6. Storm water shall not be allowed to mix with the sewage and/ or trade effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
7. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
 - (i) Landfill, in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - (ii) Controlled incineration, wherever possible in case of combustible organic material.
 - (iii) Composting, in case of biodegradable material.
8. Any toxic material shall be detoxified otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxification or sealing and burying shall be carried out in the presence of Board's authorized persons only.
9. The applicant shall maintain good house-keeping both within the factory and in the premises. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.



TAMILNADU POLLUTION CONTROL BOARD

10. The applicant shall provide all facilities to the Board staff for collection of samples.
11. The applicant shall at all times maintain in good working order and operate efficiently all treatment or control facilities or systems installed or used by him to satisfy the terms and conditions of the Consent.
12. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor, does it authorize any injury to private property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
13. This Consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural water course.
14. Non-compliance with effluent limitations.
 - (a) If for any reason the applicant does not comply with or will be unable to comply with any effluent limitations specified in this Consent, the applicant, shall immediately notify the Consent issuing authority by telephone and provide the Consent issuing authority with the following in writing within 5 days of such notifications:
 - i) Cause for Non – compliance.
 - ii) A description of the non-complied discharge including its impact upon the receiving waters.
 - iii) Anticipated time of continuance of non-compliance if expected to continue or if such condition has been corrected the duration of period of non-compliance.
 - iv) Steps taken by the applicant to reduce and eliminate the non-complying discharge and
 - v) Steps to be taken by the applicant to prevent recurrence of condition of non-compliance.
 - b. The applicant shall take all reasonable steps to minimize any adverse impact to natural waters resulting from non-compliance with any effluent limitation specified in this Consent including such accelerated or additional monitoring as necessary to determine natural and impact of the non-complying discharge.
 - c. Nothing in this Consent shall be construed to relieve the applicant from civil or criminal penalties for non-compliance whether or not such non – compliance is due to factors beyond his/her control, such as break-down, electric failure, accident or natural disaster.
15. The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except:
 - i) Where unavoidable to prevent loss of life or severe property damage or
 - ii) Where excessive storm damage or run off would damage any facilities necessary for compliance with terms and conditions of this Consent. The applicant shall immediately notify the Board in writing of each diversion or by-pass in accordance with procedure specified as under item No:14
16. The applicant shall at his own cost get the effluent samples collected both before and after treatment and get them analysed at an approved laboratory of the Board every month for the parameters indicated in Special Condition No:3 and shall submit in duplicate the report there of to the Board.



TAMILNADU POLLUTION CONTROL BOARD

17. The addition of various treatment chemicals should be done only with mechanical dosers and proper equipment for regulation of correct dosages determined daily and for proper uniform feeding. Curde practices such as dumping of chemicals in drains or sumps or trickling of acids or alkalies arbitrarily and utilizing poles for stirring etc., should not be resorted to.
18. Care should be taken to keep the anaerobic lagoons, if any biologically active and not to utilize as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
19. The utilization of treated effluent on factory's own lands, if any, should be complete and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
20. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
21. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
22. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
23. In the disposal of treated effluent on land for irrigation, the industry shall keep in view of the need for:
 - i) Rotation of crops.
 - ii) Change of point of application of effluent on land.
 - iii) A portion of land kept fallow.
 The adoption of these would avoid soil becoming sick or stale/ The industry may ensure this in consultation with the Agricultural Department.
24. It is the sole responsibility of the industry to ensure that there are no complaints at any time from the ryots in the surrounding areas as a result of discharge of sewage or trade effluent.
25. The effluent treatment units and disposal measures, shall become operative at the time of commencement of production.
26. The fact of commissioning of the industry shall be intimated to this office within one week of commissioning.



TAMILNADU POLLUTION CONTROL BOARD

27. The unit has to ensure that the agency to whom the disposal of solid waste/sludge arising from the process/treatment is entrusted, shall obtain the permission of TamilNadu Pollution Control Board under Section 24 of the Water (Prevention and Control of Pollution) Act, 1974 before the disposal.
28. The unit has to put up Effluent Treatment Plant within the specified period indicated in Special Condition No.4 by engaging any one of the consultants approved by the Board and operate and maintain the Effluent Treatment Plant continuously and efficiently so that treated effluent satisfied the standards prescribed by the Board.
29. The applicant shall display this consent granted to him in a prominent place for perusal of the inspecting officers of this Board.

Sd/*****

MEMBER SECRETARY

//Forwarded by Order//

For MEMBER SECRETARY.

RB
8/7/09



TAMILNADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. :17888 DATED :2.7.2009

Proceedings No. T7/TNPCB/F.32382/HSR/EXPN/A/2009 DATED :2.7.2009

Consent for Expansion operation of the plant under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

Sub: TAMIL NADU POLLUTION CONTROL BOARD – CONSENT –
MESSERS Meenakshi Udyog (India) Pvt. Ltd., RS No. 291/1,2A,2B&3A & 292/4A,4B&5A, Kalukondapalli Village, Denkanikottai Taluk, Krishnagiri District - for the expansion operation of the plant under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended.

- Ref:** 1.Your Application No. 11908, Dated 29.10.2007
2. Bd. Procs. No. T7/TNPCB/F.32382/RL/KRI/A/2008, Dated 5.3.2008
3. IR No. F.HSR.0072/RL/DEE/HSR/2009, Dated 28.4.2009
4. Consent Clearance Committee Resolution No. 76-31, Dated 30.6.2009

CONSENT for expansion is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, (Central Act, 14 of 1981) as amended (hereinafter referred to as "The Act") and the rules and orders made thereunder to

The Director,
M/s. Meenakshi Udyog (India) Pvt. Ltd.,
RS No. 291/1,2A,2B&3A & 292/4A,4B&5A,
Kalukondapalli Village,
Denkanikottai Taluk, Krishnagiri District.

(hereinafter referred to as "The Applicant") Authorizing him to operate his industrial plant in the Air Pollution Control Area as notified by the Government and to continue to make existing discharge of emission and to make new discharge of emission from the stacks / chimneys.

4/100

9/17/17

Sir,
Encl. 15.
10/10/09



TAMILNADU POLLUTION CONTROL BOARD

This is subject to the provision of the Act and the rules and orders made thereunder and further subject to the terms and conditions incorporated in the Special and General Conditions annexed.

This CONSENT is valid for a period ending with the 31st day of March 2010.
(Thirty First March Two Thousand and Ten)

Sd/*****

MEMBER SECRETARY.
TAMIL NADU POLLUTION CONTROL BOARD
CHENNAI

To

The Director,
M/s. Meenakshi Udyog (India) Pvt. Ltd.
19, 111rd Floor, Alsamall,
4, Montieth Road, Egmore,
Chennai – 600 008.

Copy to

✓ The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Hosur - for information and necessary action.

The Commissioner,
Thally Panchayat Union,
Krishnagiri District.

BMS

Spare

//Forwarded by Order//

For MEMBER SECRETARY.

Vm 4.7



TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. Details of the products manufactured

| Sl.No. | Description | Quantity / Month |
|-----------------------------|------------------------------|------------------|
| (1) | (2) | (3) |
| 1. | M.S. Rods, Channels & Angles | :5,000T/m |
| Intermediate Product | | |
| 1. | M.S. Ingots | :2,500T/m |

This Consent is valid for the manufacture of Products and the rate of Production mentioned above. Any change in the quantity or quality of products has to be brought to the notice of the Board and fresh consent has to be obtained.

2. Emission is permitted through the following chimneys/stacks and shall not exceed the figures indicated :

| Chimney/Stack Number | Description of Chimney/Stack | Maximum Discharge in m3/hour | Point of Discharge (Height) in metres |
|----------------------|-------------------------------|------------------------------|---------------------------------------|
| (1) | (2) | (3) | (4) |
| 1. | Attached to induction furnace | - | 18mts |
| 2. | Attached to induction furnace | - | 18mts |
| 3. | Attached to reheating furnace | - | 18mts |
| 4. | Attached to DG set of 65KVA | - | 10mts |

3.(a) The emissions shall not contain constituents in excess of the tolerance limits as laid down hereunder.

| Serial Number | Parameter | Unit | Tolerance Limits | | | | | |
|---------------|-----------|------|------------------------|-----|-----|-----|-----|-----|
| | | | CHIMNEY / STACK NUMBER | | | | | |
| (1) | (2) | (3) | (1) | (2) | (3) | (4) | (5) | (6) |

1. SO₂ (The unit shall adhere to the emission standards prescribed by the Board)
2. CO from time to time and the unit shall meet the particulate matter standards of
3. Nox 150mg/Nm³ for induction furnaces)
4. SPM

POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

3.(b) The ambient air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below :

| Serial Number | Pollutant | Time Weighted Average | Unit | Tolerance Limits |
|---------------|--|-----------------------|--------------------------|------------------|
| 1. | Sulphur Dioxide (SO ₂) | Annual average | microgram/m ³ | 60 |
| | | 24 Hours | microgram/m ³ | 80 |
| 2. | Oxides of Nitrogen as NO _x | Annual average | microgram/m ³ | 60 |
| | | 24 Hours | microgram/m ³ | 80 |
| 3. | Suspended Particulate (SPM) | Annual average | microgram/m ³ | 140 |
| | | 24 Hours | microgram/m ³ | 200 |
| 4. | Respirable Particulate Matter Size less than 10 micron (RPM) | Annual average | microgram/m ³ | 60 |
| | | 24 Hours | microgram/m ³ | 100 |
| 5. | Lead (Pb) | Annual average | microgram/m ³ | 0.75 |
| | | 24 Hours | microgram/m ³ | 1 |
| 6. | Carbon monoxide (CO) | 8 Hours | microgram/m ³ | 2000 |
| | | 1 Hour | microgram/m ³ | 4000 |

3. (c) The ambient noise level in the industrial plant area shall not exceed the limits prescribed below

| Limits in DB(A) | Day Time (6 A.M. to 10 P.M.) | Night Time (10 P.M. to 6 A.M.) |
|-----------------|---------------------------------|-----------------------------------|
| | 55 | 45 |

4. All the required units of the air pollution control equipment shall be operated effectively to achieve the quality of the emissions to the tolerance limits prescribed above.
5. The applicant shall provide port holes for sampling the emission and access-platform for carrying out stack sampling and provide electrical outlet points and other arrangements for Chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provisions of the Act or Rules made therein.
6. The applicant shall at his own cost get the samples of emission collected and analyzed by the TNPC Board Laboratory every month for the parameters indicated in condition No.3(a) and shall furnish in triplicate the report thereof to the Board by the 10th of succeeding month.



TAMILNADU POLLUTION CONTROL BOARD

7. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/ variation/ revocation of the Consent Order under Section 21 of the Act to make such deviation as deemed fit for the purpose of the Act.
8. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and / or quantity of emissions, without the previous written permission of the Board.
9. The applicant shall provide and maintain at his own cost one/ two/ three ambient air quality monitoring stations for monitoring Suspended Particulate Matter, Sulphur Dioxide, Oxides of Nitrogen, Hydro-Carbon, Carbon-monoxide and monitor the same all in a day, once in a week/ fortnight/ month. The data collected shall be maintained in a register and a monthly extract furnished to the Board.
10. The applicant shall provide and maintain at his own cost a meteorological station to collect the data on wind velocity, direction, temperature, humidity, rainfall, etc., and the daily readings shall be recorded and the extract sent to the Board once in a month.
11. The applicant shall forward the following information to the Member Secretary, TamilNadu Pollution Control Board, Chennai regularly before 10th of every month.
 - (a) Progress on the procurement and installation of equipments for monitoring ambient air quality, stacks, chimneys and meteorological data.
 - (b) Monthly extract of daily discharge of emission through each chimney/ stack.
 - (c) Report of Analysis of stack monitoring, ambient air quality monitoring, meteorological data as required under conditions.
 - (d) Progress on planting of trees and plants as referred to under General Conditions No.8.



TAMILNADU POLLUTION CONTROL BOARD

12. Any upset conditions if any of the plant/ plants of the factory which is likely to result in increased emissions and/ or result in violation of the standards mentioned above shall be reported to the Head Quarters and District Environmental Engineer's Office/ Regional Joint Chief Environmental Engineer's Office of the Board telegraphically.
13. The applicant shall furnish to the Visiting Officer of the Board any information regarding the stack monitoring system/ or operation of the plant or any other particulars as may be pertinent in preventing and controlling of pollution of Air.
14. The applicant shall submit process flow sheet and particulars of proposed control equipments, monitoring equipments and time schedule for completing the installation of the same so as to reach the Board within 30 days from the date of receipt of this order.
15. The conditions imposed as above shall continue in force until revoked under Section 21 of the Act.
16. The unit shall operate and maintain the air pollution control measures of cyclone separators/scrubbers provided to induction furnaces and wet scrubber provided to the reheating furnace effectively and continuously so as to achieve the standards prescribed by the Board.
17. The unit shall maintain 25% of the land acquired as green belt with trees having thick canopy cover both inside the premises and at 2mts depth on the periphery, to attenuate air and noise pollution.

Sd/*****
MEMBER SECRETARY

//Forwarded by Order//

For MEMBER SECRETARY.

RU
8/7/09



TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

1. The applicant shall make an application for grant of fresh consent atleast 60 days before the date of expiry of this Consent Order.
2. The necessary fee, as prescribed for obtaining consent, shall be paid for by the applicant along with the application for consent.
3. The industry shall immediately submit the revised application for Consent to this Board in the event of any change in the quantity/ quality or raw material, manufacturing process, rate of emissions, air pollution control equipment, etc.
4. The applicant shall either :
 - (a) Not later than 30 days from the date of issue of this Consent Order, certify in writing to the Member-Secretary that the applicant has installed or provided for an alternate electric power source sufficient to operate all facilities installed by the applicant to maintain compliance with the terms and conditions of the Consent.
 - (b) Not later than 30 days from the date of this Consent, certify in writing to the Member Secretary that upon the reduction, loss or failure of any one or more of the primary sources of electric power to any facilities installed by the applicant to maintain compliance with the terms and conditions of this Consent, the applicant shall halt, reduce or otherwise control production and/ or all discharges in order to maintain compliance with the terms and conditions of this Consent.
5. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
6. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
7. The solid waste, such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be disposed off scientifically to the satisfaction of the Board, so as not to cause fugitive emission, dust problems, or water pollutions problem through leaching, etc., of any kind.
8. The applicant shall plant a minimum of three varieties of trees (Eucalyptus, Subabul and any other suitable variety) at the density of not less than 1,000 trees per acre of land. The plantation is stipulated over and above the bulk plantation of trees in that areas and maintain them.



TAMILNADU POLLUTION CONTROL BOARD

9. The applicant shall provide all facilities for collection of sample to the Board staff.
10. The stack monitoring system employed by the applicant shall be open for inspection of this Board at any time.-
11. There shall not be any fugitive or episodal discharge from the premises.
12. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in special conditions No.3(a).
13. The applicant shall at all times maintain in good working order and operate as efficiently as possible all pollution control facilities to achieve the terms and conditions of the Consent.
14. The issue of this Consent does not cover any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, or any infringement of Central, State Laws or regulations.
15. The applicant shall keep the premises of the industrial plant and air pollution equipments clean and make all hoods, pipes, valves stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all time.
16. The applicant shall display this Consent granted to him in a prominent place for perusal of the inspecting officers of this Board.
17. An inspection book shall be opened and made available to the Board's Officers during their visit to the factory.
18. If due to any technological improvements or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall, after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.



TAMILNADU POLLUTION CONTROL BOARD

- 19. The applicant, his/her/their legal heirs/representatives or assignees shall have no claim whatsoever to the continuation or renewal of this Consent after the expiry of the period of this Consent.
- 20. The Board reserves the right to review, impose additional conditions or conditions, revoke change or alter the terms and conditions of this consent.

Sd/*****
MEMBER SECRETARY

//Forwarded by Order//

For MEMBER SECRETARY.

PK
8/7/09

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு! புறம் தூய்மை வாழ்வுக்கு!



TAMILNADU POLLUTION CONTROL BOARD



POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு! புறம் தூய்மை வாழ்வுக்கு!



TAMILNADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. 170518826199

DATED: 17/04/2017.

PROCEEDINGS NO.F.0715HSR/OL/DEE/TNPCB/HSR/W/2017 DATED: 17/04/2017

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE – DIRECT - M/s. MEENAKSHI UDYOG (INDIA) PVT LTD , S.F . No . 291 / 1 ,2A , 2B & 3A & 292 / 4A , 4B & 5A , KALUGONDAPALLI village Denkanikottai Taluk and Krishnagiri District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

Ref: 1. Your Application for CTO No: 8826199 dated. 10/04/2017.
2. IR.No : F.0715HSR/OL/AE/HSR/2017 dated 11/04/2017.
3. Minutes of the 35th ZLCCC meeting dated. 12/04/2017 [Item No. VLR 35-12].

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as “The Act”) and the rules and orders made there under to

The Managing Director,
M/s . MEENAKSHI UDYOG (INDIA) PVT LTD
S.F No.291/1,2A, 2B&3A & 292/4A, 4B&5A,
KALUGONDAPALLI Village,
Denkanikottai Taluk,
Krishnagiri District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2020

P. M. S. 17.04.17
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
HOSUR

To
The Managing Director,
M/s.MEENAKSHI UDYOG (INDIA) PVT LTD,
RS No.291/1,2A, 2B&3A & 292/4A, 4B&5A , Kalukondapalli Village,Thali Panchayat Union , Denkanikottai Taluk,
Krishnagiri District.,
Pin: 635114

Copy to:

- 1.The Commissioner, THALI-Panchayat Union, Denkanikottai Taluk, Krishnagiri District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Vellore for favour of kind information.
4. File

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !





TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

| Sl. No. | Description | Quantity | Unit |
|-------------------------------------|--------------------------|----------|------|
| Product Details | | | |
| 1. | M.S.Rods Channels Angles | 5000 | T/M |
| Intermediate Product Details | | | |
| 1. | MS Ingots | 2500 | T/M |

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

| Outlet No. | Description of Outlet | Maximum daily discharge in KLD | Point of disposal |
|---------------------------------------|-----------------------|--------------------------------|-----------------------|
| Effluent Type : Sewage | | | |
| 1. | Sewage | 3.5 | On Industrys own land |
| Effluent Type : Trade Effluent | | | |
| 1. | Trade Effluent | 0.5 | Recycling to process |

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.



POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

| Sl. No. | Parameters | Unit | TOLERANCE LIMITS - OUTLETS -Nos | | | |
|---------|--|----------------|---------------------------------|--|----------------|--|
| | | | Sewage | | Trade Effluent | |
| | | | 1 | 1 | | |
| 1. | pH | - | 5.5 to 9 | 5.5 to 9 | | |
| 2. | Temperature | oC | - | shall not exceed 5°C above the Receiving water temperature | | |
| 3. | Particle size of Suspended solids | - | - | shall pass 850 micron IS sieve | | |
| 4. | Total Suspended Solids | mg/l | 30 | 100 | | |
| 5. | Total Dissolved solids (inorganic) | mg/l | - | 2100 | | |
| 6. | Oil & Grease | mg/l | - | 10 | | |
| 7. | Biochemical Oxygen Demand (3 days at 27oC) | mg/l | 20 | 30 | | |
| 8. | Chemical Oxygen Demand | mg/l | - | 250 | | |
| 9. | Chloride (as Cl) | mg/l | - | 1000 | | |
| 10. | Sulphates (as SO ₄) | mg/l | - | 1000 | | |
| 11. | Total Residual Chlorine | mg/l | - | 1 | | |
| 12. | Ammonical Nitrogen (as N) | mg/l | - | 50 | | |
| 13. | Total Kjeldahl Nitrogen (as N) | mg/l | - | 100 | | |
| 14. | Free Ammonia (as NH ₃) | mg/l | - | 5 | | |
| 15. | Arsenic (as As) | mg/l | - | 0.2 | | |
| 16. | Mercury (as Hg) | mg/l | - | 0.01 | | |
| 17. | Lead (as Pb) | mg/l | - | 0.1 | | |
| 18. | Cadmium(as Cd) | mg/l | - | 2 | | |
| 19. | Hexavalent Chromium (as Cr+6) | mg/l | - | 0.1 | | |
| 20. | Total Chromium (as Cr) | mg/l | - | 2 | | |
| 21. | Copper (as Cu) | mg/l | - | 3 | | |
| 22. | Zinc (as Zn) | mg/l | - | 1 | | |
| 23. | Selenium (as Se) | mg/l | - | 0.05 | | |
| 24. | Nickel (as Ni) | mg/l | - | 3 | | |
| 25. | Boron (as B) | mg/l | - | 2 | | |
| 26. | Percent Sodium | % | - | - | | |
| 27. | Residual Sodium Carbonate | mg/l | - | - | | |
| 28. | Cyanide (as CN) | mg/l | - | 0.2 | | |
| 29. | Fluoride (as F) | mg/l | - | 2 | | |
| 30. | Dissolved Phosphates(as P) | mg/l | - | 5 | | |
| 31. | Sulphide (as S) | mg/l | - | 2 | | |
| 32. | Pesticides | mg/l | - | | | |
| 33. | Phenolic Compounds (as C ₆ H ₅ OH) | mg/l | - | 1 | | |
| 34. | Radioactive materials a) Alpha emitters | micro curie/ml | - | 10 ⁻⁷ | | |

POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

| | | | | | | |
|-----|--|-------------------|---|------|--|--|
| 35. | Radioactive materials b). Beta emitters | micro curie/ml | - | 10-6 | | |
|-----|--|-------------------|---|------|--|--|

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.
5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
 - a. Industrial Cooling, Spraying in mine pits or boiler feed.
 - b. Domestic purpose.
 - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
 - i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
 - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
 - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
 - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
 - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

POLLUTION PREVENTION PAYS

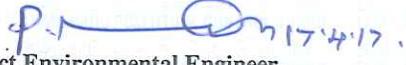
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TAMILNADU POLLUTION CONTROL BOARD

Additional Conditions:

1. The unit shall treat and dispose the sewage through septic tank, Dispersion trench / Soak pit arrangement.
2. The unit shall ensure that the wet scrubber bleed off is recycled back in the scrubber system after filtration.
3. The unit shall dispose the solid waste for further beneficial purpose only without accumulation within the unit premises.
4. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.


 District Environmental Engineer,
 Tamil Nadu Pollution Control Board,
 HOSUR

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.

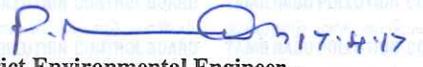
POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
 - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
 - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
 - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year(if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.


 District Environmental Engineer,
 Tamil Nadu Pollution Control Board,
 HOSUR

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 17/4/17

POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. 170528826199

DATED: 17/04/2017.

PROCEEDINGS NO.F.0715HSR/OL/DEE/TNPCB/HSR/A/2017 DATED: 17/04/2017

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –DIRECT - M/s. MEENAKSHI UDYOG (INDIA) PVT LTD , S.F . No . 291 / 1,2A , 2B & 3A & 292 / 4A , 4B & 5 A , KALUGONDAPALLI village Denkanikottai Taluk and Krishnagiri District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987. (Central Act 14 of 1981) –Issued- Reg.

Ref: 1. Your Application for CTO No: 8826199 dated. 10/04/2017.
2. IR.No : F.0715HSR/OL/AE/HSR/2017 dated 11/04/2017.
3. Minutes of the 35th ZLCCC meeting dated. 12/04/2017 [Item No. VLR 35-12].

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Managing Director,
M/s . MEENAKSHI UDYOG (INDIA) PVT LTD
S.F No.291/1,2A, 2B&3A & 292/4A, 4B&5A,
KALUGONDAPALLI Village,
Denkanikottai Taluk,
Krishnagiri District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2020

P. N. [Signature] 17/4/17.
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
HOSUR

To

The Managing Director,
M/s.MEENAKSHI UDYOG (INDIA) PVT LTD,
RS No.291/1,2A, 2B&3A & 292/4A, 4B&5A , Kalukondapalli Village,Thali Panchayat Union , Denkanikottai Taluk,
Krishnagiri District.,
Pin: 635114

Copy to:

- 1.The Commissioner, THALI-Panchayat Union, Denkanikottai Taluk, Krishnagiri District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Vellore for favour of kind information.
4. File

POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

| Sl. No. | Description | Quantity | Unit |
|-------------------------------------|--------------------------|----------|------|
| Product Details | | | |
| 1. | M.S.Rods Channels Angles | 5000 | T/M |
| Intermediate Product Details | | | |
| 1. | MS Ingots | 2500 | T/M |

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

| I Point source emission with stack : | | | | |
|---|------------------------------------|---------------------------------------|-------------------------------------|--|
| Stack No. | Point Emission Source | Air pollution Control measures | Stack height from Ground Level in m | Gaseous Discharge in Nm ³ /hr |
| 1 | Induction Furnace-2 Nos | Common bag filter house and stack | 18 | |
| 2 | Reheating Furnace | Wet scrubber with stack | 18 | |
| 0 | Coal Pulveriser | Dust Collector with cyclone separator | 0 | |
| 3 | D G Set 65 KVA | Acoustic enclosures with stack | 10 | |
| II Fugitive/Noise emission : | | | | |
| Sl. No. | Fugitive or Noise Emission sources | Type of emission | Control measures | |
| 1. | D.G set | Noise | Acoustic Enclosure | |

- 3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

| Sl. | Parameter | Unit | Tolerance limits | Stacks |
|-----|-----------|------|------------------|--------|
|-----|-----------|------|------------------|--------|

Annexure enclosed if applicable. :-

- 3.(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.

POLLUTION PREVENTION PAYS

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| Sl. No. | Pollutant | Time Weighted Average | Unit | Tolerance Limits | |
|---------|--|-----------------------|--------------------------|---|---|
| | | | | Industrial, Residential, Rural and other area | Ecologically Sensitive Area (notified by Central Govt.) |
| 1. | Sulphur Dioxide (SO ₂) | Annual 24 hours | microgram/m ³ | 50 | 20 |
| | | | microgram/m ³ | 80 | 80 |
| 2. | Nitrogen Dioxide (NO ₂) | Annual 24 hours | microgram/m ³ | 40 | 30 |
| | | | microgram/m ³ | 80 | 80 |
| 3. | Particulate Matter (Size Less than 10 micro M) or PM ₁₀ | Annual 24 hours | microgram/m ³ | 60 | 60 |
| | | | microgram/m ³ | 100 | 100 |
| 4. | Particulate Matter (Size Less than 2.5 micro M) or PM _{2.5} | Annual 24 hours | microgram/m ³ | 40 | 40 |
| | | | microgram/m ³ | 60 | 60 |
| 5. | Ozone (O ₃) | Annual 24 hours | 8 Hours | 100 | 100 |
| | | | 1 Hour | 180 | 180 |
| Sl. No. | Pollutant | Time Weighted Average | Unit | Tolerance Limits | |
| | | | | Industrial, Residential, Rural and other area | Ecologically Sensitive Area (notified by Central Govt.) |
| 6. | Lead (Pb) | Annual 24 hours | microgram/m ³ | 0.5 | 0.5 |
| | | | microgram/m ³ | 1.0 | 1.0 |
| 7. | Carbon Monoxide (CO) | 8 Hours 1 Hour | miligram/m ³ | 02 | 02 |
| | | | miligram/m ³ | 04 | 04 |
| 8. | Ammonia (NH ₃) | Annual 24 hours | microgram/m ³ | 100 | 100 |
| | | | microgram/m ³ | 400 | 400 |
| 9. | Benzene (C ₆ H ₆) | Annual | microgram/m ³ | 5 | 5 |
| 10. | Benzo(O) Pyrene (BaP) -particulate phase only | Annual | nanogram/m ³ | 01 | 01 |
| 11. | Arsenic (As) | Annual | nanogram/m ³ | 06 | 06 |
| 12. | Nickel (Ni) | Annual | nanogram/m ³ | 20 | 20 |

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

| Limits in L.eq.-dB(A) | Day Time | Night Time |
|-----------------------|----------|------------|
| Residential Area | 55 | 45 |

- All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
- The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.

POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

6. The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
7. The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.
8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in SI.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

Additional Conditions:

1. The unit shall operate and maintain the APC measures efficiently and continuously so as to achieve the AAQ/emission standards prescribed by the board.
2. The operation of the unit shall not evoke complaint from neighbours.
3. The unit shall continue to develop green belt within the premises by planting 2m tall tree saplings.
4. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.


 District Environmental Engineer,
 Tamil Nadu Pollution Control Board,
 HOSUR

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.

POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

[Signature] 17/4/17
 District Environmental Engineer,
 Tamil Nadu Pollution Control Board,
 HOSUR

[Signature]
 17/4/17

POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD



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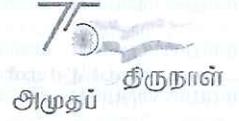


TAMILNADU POLLUTION CONTROL BOARD



Category of the Industry :

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E



CONSENT ORDER NO. 2208144547774 DATED: 13/04/2022.

PROCEEDINGS NO.F.0715HSR/OL/DEE/TNPCB/HSR/W/2022 DATED: 13/04/2022

SUB: Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT – M/s. MEENAKSHI UDYOG (INDIA) PVT LTD , S.F.No. 291/1,2A, 2B&3A & 292/4A, 4B&5A, KALUGONDAPALLI village, Denkanikottai Taluk and Krishnagiri District - Renewal of Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

REF: 1) CTO Proc. No. F.0715HSR/OL/DEE/TNPCB/HSR/W&A/2017 dated: 17/04/2017
2) Latest RCO Proc. No. F.0715HSR/OL/DEE/TNPCB/HSR/W&A/2020 dated: 05/10/2020
3) Unit's application No. 44547774 dated 30.03.2022 and resubmitted with additional particulars on 08.04.2022
4) IR.No : F.0715HSR/OL/AE/HSR/2022 dated 13/04/2022

RENEWAL OF CONSENT is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The General Manager
M/s.MEENAKSHI UDYOG (INDIA) PVT LTD,
S.F.No. 291/1,2A, 2B&3A & 292/4A, 4B&5A,
KALUGONDAPALLI Village ,
Denkanikottai Taluk ,
Krishnagiri District .

Authorising the occupier to make discharge of sewage and /or trade effluent.

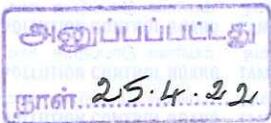
This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending March 31, 2024

MUTHUSAMY
SENTHILKUMAR

Digitally signed by MUTHUSAMY
SENTHILKUMAR
Date: 2022.04.18 20:55:40 +05'30'

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
HOSUR





TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

| Sl. No. | Description | Quantity | Unit |
|-------------------------------------|--------------------------|----------|------|
| Product Details | | | |
| 1. | M.S.Rods Channels Angles | 5000 | T/M |
| Intermediate Product Details | | | |
| 1. | MS Ingots | 2500 | T/M |

2. This renewal of consent is valid for operating the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

| Outlet No. | Description of Outlet | Maximum daily discharge in KLD | Point of disposal |
|---------------------------------------|-----------------------|--------------------------------|-----------------------|
| Effluent Type : Sewage | | | |
| 1. | Sewage | 3.5 | On Industrys own land |
| Effluent Type : Trade Effluent | | | |
| 1. | Trade Effluent | 0.5 | Recycling to process |



TAMILNADU POLLUTION CONTROL BOARD

Special Additional Conditions:

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

Additional Conditions:

1. The unit shall treat the sewage generated from the unit through Septic Tank followed by Dispersion Trench and Soak Pit arrangements.
2. The unit shall ensure that the wet scrubber bleed off shall be completely recycled back to the process after filtration without any stagnation/ponding.
3. The unit shall dispose the non hazardous solid waste scientifically for further beneficial use without much accumulation.
4. The unit shall ensure that the activity shall not attract any public complaint.
5. The unit shall ensure that the production of in house Steel Ingots shall not exceed the consented quantity of 2500 T/M.
6. The unit shall not go for any expansion activity without obtaining prior Consent for Expansion of the Board.
7. Concealing the factual data or failure to comply with any of the conditions mentioned in the consent order may result in withdrawal of this Consent and attract legal actions under the provisions of Environment (Protection) Act, 1986.
8. The unit shall furnish the audited Balance Sheet every year for verification of the Gross Fixed Assets so as to collect the balance or consent fee, if any.
9. The unit shall not use 'Use and throwaway plastics' such as plastic sheets used for food wrapping, spreading on dining table etc, plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastics flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco-friendly alternative such as banana leaf, areca nut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.,
10. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.

MUTHUSAMY
SENTHILKUMAR

Digitally signed by MUTHUSAMY
SENTHILKUMAR

Date: 2022.04.18 20:56:05 +05'30'

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
HOSUR**

To
The General Manager,
M/s.MEENAKSHI UDYOG (INDIA) PVT LTD,
Room No.3, Right Wing, 2nd Floor,Alamall,
No.4, Montieth Road,
Egmore,
Chennai .,
Pin: 600008

Copy to:

- 1.The Commissioner, THALI-Panchayat Union, Denkanikottai Taluk, Krishnagiri District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Vellore for favour of kind information.
4. File



TAMILNADU POLLUTION CONTROL BOARD



Category of the Industry :

ORANG
E



CONSENT ORDER NO. 2208244547774 DATED: 13/04/2022.

PROCEEDINGS NO.F.0715HSR/OL/DEE/TNPCB/HSR/A/2022 DATED: 13/04/2022

SUB: Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT –M/s. MEENAKSHI UDYOG (INDIA) PVT LTD , S.F.No. 291/1,2A, 2B&3A & 292/4A, 4B&5A, KALUGONDAPALLI village, Denkanikottai Taluk and Krishnagiri District - Renewal of Consent for the operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

REF: 1) CTO Proc. No. F.0715HSR/OL/DEE/TNPCB/HSR/W&A/2017 dated: 17/04/2017
2) Latest RCO Proc. No. F.0715HSR/OL/DEE/TNPCB/HSR/W&A/2020 dated: 05/10/2020
3) Unit's application No. 44547774 dated 30.03.2022 and resubmitted with additional particulars on 08.04.2022
4) IR.No : F.0715HSR/OL/AE/HSR/2022 dated 13/04/2022

RENEWAL OF CONSENT is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The General Manager
M/s.MEENAKSHI UDYOG (INDIA) PVT LTD,
S.F.No. 291/1,2A, 2B&3A & 292/4A, 4B&5A,
KALUGONDAPALLI village,
Denkanikottai Taluk,
Krishnagiri District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending March 31, 2024

MUTHUSAMY
SENTHILKUMAR

Digitally signed by
MUTHUSAMY SENTHILKUMAR
Date: 2022.04.18 20:56:37
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District Environmental Engineer,
Tamil Nadu Pollution Control Board,
HOSUR



TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

| Sl. No. | Description | Quantity | Unit |
|-------------------------------------|--------------------------|----------|------|
| Product Details | | | |
| 1. | M.S.Rods Channels Angles | 5000 | T/M |
| Intermediate Product Details | | | |
| 1. | MS Ingots | 2500 | T/M |

2. This renewal of consent is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

| I Point source emission with stack : | | | | |
|---|------------------------------------|---------------------------------------|-------------------------------------|--|
| Stack No. | Point Emission Source | Air pollution Control measures | Stack height from Ground Level in m | Gaseous Discharge in Nm ³ /hr |
| 1 | Induction Furnace-2 Nos | Common bag filter house and stack | 18 | |
| 2 | Reheating Furnace | Wet scrubber with stack | 18 | |
| 0 | Coal Pulveriser | Dust Collector with cyclone separator | 0 | |
| 3 | D G Set 65 KVA | Acoustic enclosures with stack | 10 | |
| II Fugitive/Noise emission : | | | | |
| Sl. No. | Fugitive or Noise Emission sources | Type of emission | Control measures | |
| 1. | D.G set | Noise | Acoustic Enclosure | |



TAMILNADU POLLUTION CONTROL BOARD

Special Additional Conditions:

- i. The unit shall install the approved retrofit emission control device/equipment with at least 70% Particulate matter reduction efficiency on all DG sets with capacity of 125 KVA and above or otherwise the unit shall be shift to gas based generators within the time frame prescribed in the notification No. TNPCB/Labs/DD(L)02151/2019 dated 10.06.2020 issued by TNPCB.
- ii. The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

Additional Conditions:

1. The unit shall operate and maintain the Air Pollution Control measures effectively and continuously so as to achieve the NAAQ / Emission standards prescribed by the Board.
2. The unit shall adhere to Ambient Noise Level standards prescribed by the Board.
3. The unit shall maintain the online PM monitoring system attached to the Reheating Furnace and connected to CAC, TNPCB, Chennai.
4. The unit shall continue to develop more green belt in and around the unit's premises.
5. The unit shall ensure that the production of in house Steel Ingots shall not exceed the consented quantity of 2500 T/M.
6. The unit shall not go for any expansion activity without obtaining prior Consent for Expansion of the Board.
7. Concealing the factual data or failure to comply with any of the conditions mentioned in the consent order may result in withdrawal of this Consent and attract legal actions under the provisions of Environment (Protection) Act, 1986.
8. The unit shall furnish the audited Balance Sheet every year for verification of the Gross Fixed Assets so as to collect the balance or consent fee, if any.
9. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.

MUTHUSAMY

Digitally signed by MUTHUSAMY

SENTHILKUMAR

SENTHILKUMAR

Date: 2022.04.18 20:56:56 +05'30'

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
HOSUR

To
The General Manager,
M/s.MEENAKSHI UDYOG (INDIA) PVT LTD,
Room No.3, Right Wing, 2nd Floor,Alamall,
No.4, Montieth Road,
Egmore,
Chennai ,
Pin: 600008

Copy to:

- 1.The Commissioner, THALI-Panchayat Union, Denkanikottai Taluk, Krishnagiri District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Vellore for favour of kind information.
4. File



TAMILNADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. 160416756167

DATED: 07/11/2016.

PROCEEDINGS NO.F.1020HSR/OM/DEE/TNPCB/HSR/W/2016 DATED: 07/11/2016

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –After CTE -M/s. MEENAKSHI UDYOG INDIA PVT LTD UNIT II , S.F.No. 291/3B, 4A, 292/5B, KALUGONDAPALLI village, Denkanikottai Taluk and Krishnagiri District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

REF: 1. CTE Proc. F.HSR 1905/RS/DEE/TNPCB/HSR/W&A/2014 DATED: 31/10/2014.
2. Your Application for CTO No: 6756167 dated 19/09/2016.
3. IR.No : F.1020HSR/OM/AE/HSR/2016 dated 03/11/2016.
4. Minutes of the 32th ZLCCC meeting dated 03/11/2016 [Item No. VLR 32-10].

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Director,
M/s . MEENAKSHI UDYOG INDIA PVT LTD UNIT II
S.F No.291/3B, 4A, 292/5B,
KALUGONDAPALLI Village,
Denkanikottai Taluk,
Krishnagiri District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2017

P. N. S. 9.11.16
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
HOSUR

To
The Director,
M/s.MEENAKSHI UDYOG INDIA PVT LTD UNIT II,
SF No. 291/3B, 4A, 292/5B, Kalugondapalli Village, Ulivecranapalli to Kappakkal Road, Nagondapally Post, Thally
Union, Denkanikotta Taluk, Krishnagiri Dist. Tamil Nadu. ,
Pin: 635114

Copy to:

- 1.The Commissioner, THALI-Panchayat Union, Denkanikottai Taluk, Krishnagiri District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Vellore for favour of kind information.
4. File

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !

See 22/11/16
அனுப்பப்பட்டது



TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

| Sl. No. | Description | Quantity | Unit |
|------------------------|-------------|----------|------|
| Product Details | | | |
| 1. | MS Ingots | 2000 | T/M |

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

| Outlet No. | Description of Outlet | Maximum daily discharge in KLD | Point of disposal |
|---------------------------------------|-----------------------|--------------------------------|-----------------------|
| Effluent Type : Sewage | | | |
| 1. | Sewage | 1.25 | On Industrys own land |
| Effluent Type : Trade Effluent | | | |

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.



POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

| Sl. No. | Parameters | Unit | TOLERANCE LIMITS - OUTLETS -Nos | | | |
|---------|--|----------------|---------------------------------|----------------|--|--|
| | | | Sewage | Trade Effluent | | |
| | | | 1 | | | |
| 1. | pH | - | 5.5 to 9 | | | |
| 2. | Temperature | oC | - | | | |
| 3. | Particle size of Suspended solids | - | - | | | |
| 4. | Total Suspended Solids | mg/l | 30 | | | |
| 5. | Total Dissolved solids (inorganic) | mg/l | - | | | |
| 6. | Oil & Grease | mg/l | - | | | |
| 7. | Biochemical Oxygen Demand (3 days at 27oC) | mg/l | 20 | | | |
| 8. | Chemical Oxygen Demand | mg/l | - | | | |
| 9. | Chloride (as Cl) | mg/l | - | | | |
| 10. | Sulphates (as SO4) | mg/l | - | | | |
| 11. | Total Residual Chlorine | mg/l | - | | | |
| 12. | Ammonical Nitrogen (as N) | mg/l | - | | | |
| 13. | Total Kjeldahl Nitrogen (as N) | mg/l | - | | | |
| 14. | Free Ammonia (as NH3) | mg/l | - | | | |
| 15. | Arsenic (as As) | mg/l | - | | | |
| 16. | Mercury (as Hg) | mg/l | - | | | |
| 17. | Lead (as Pb) | mg/l | - | | | |
| 18. | Cadmium(as Cd) | mg/l | - | | | |
| 19. | Hexavalent Chromium (as Cr+6) | mg/l | - | | | |
| 20. | Total Chromium (as Cr) | mg/l | - | | | |
| 21. | Copper (as Cu) | mg/l | - | | | |
| 22. | Zinc (as Zn) | mg/l | - | | | |
| 23. | Selenium (as Se) | mg/l | - | | | |
| 24. | Nickel (as Ni) | mg/l | - | | | |
| 25. | Boron (as B) | mg/l | - | | | |
| 26. | Percent Sodium | % | - | | | |
| 27. | Residual Sodium Carbonate | mg/l | - | | | |
| 28. | Cyanide (as CN) | mg/l | - | | | |
| 29. | Fluoride (as F) | mg/l | - | | | |
| 30. | Dissolved Phosphates(as P) | mg/l | - | | | |
| 31. | Sulphide (as S) | mg/l | - | | | |
| 32. | Pesticides | mg/l | - | | | |
| 33. | Phenolic Compounds (as C6H5OH) | mg/l | - | | | |
| 34. | Radioactive materials a) Alpha emitters | micro curie/ml | - | | | |
| 35. | Radioactive materials b). Beta emitters | micro curie/ml | - | | | |

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !



TAMILNADU POLLUTION CONTROL BOARD

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in SI No.3 above or to achieve the zero liquid discharge of effluent as applicable.
5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
 - a. Industrial Cooling, Spraying in mine pits or boiler feed.
 - b. Domestic purpose.
 - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in SI. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
 - i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
 - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
 - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
 - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
 - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !

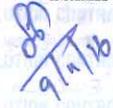


TAMILNADU POLLUTION CONTROL BOARD

Additional Conditions:

1. The unit shall treat and dispose the sewage through septic tank and Soak pit arrangement.
2. The unit shall not generate trade Effluent at any stage of manufacturing Process.
3. The unit shall dispose the solid waste for further beneficial purpose only and should not dispose the same outside the premises under any circumstances.
4. The unit shall not increase the capacity of furnace beyond the stipulated production quantity.
5. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.


 District Environmental Engineer,
 Tamil Nadu Pollution Control Board,
 HOSUR



GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !



TAMILNADU POLLUTION CONTROL BOARD

15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
 - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
 - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
 - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year(if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

P. M. S. 9.11.16
 District Environmental Engineer,
 Tamil Nadu Pollution Control Board,
 HOSUR

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !



TAMILNADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. 160426756167

DATED: 07/11/2016.

PROCEEDINGS NO.F.1020HSR/OM/DEE/TNPCB/HSR/A/2016 DATED: 07/11/2016

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –After CTE –M/s. MEENAKSHI UDYOG INDIA PVT LTD UNIT II , S.F.No. 291/3B, 4A, 292/5B, KALUGONDAPALLI village Denkanikottai Taluk and Krishnagiri District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

REF: 1. CTE Proc. F.HSR 1905/RS/DEE/TNPCB/HSR/W&A/2014 DATED: 31/10/2014.
2. Your Application for CTO No: 6756167 dated 19/09/2016.
3. IR.No : F.1020HSR/OM/AE/HSR/2016 dated 03/11/2016.
4. Minutes of the 32th ZLCCC meeting dated 03/11/2016 [Item No. VLR 32-10].

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as “The Act”) and the rules and orders made there under to

The Director,
M/s . MEENAKSHI UDYOG INDIA PVT LTD UNIT II,
S.F No.291/3B, 4A, 292/5B,
KALUGONDAPALLI Village,
Denkanikottai Taluk,
Krishnagiri District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2017

P. N. Srinivasan 9.11.16
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
HOSUR

To
The Director,
M/s.MEENAKSHI UDYOG INDIA PVT LTD UNIT II,
SF No. 291/3B, 4A, 292/5B, Kalugondapalli Village, Uliveeranapalli to Kappakkal Road, Nagondapally Post, Thally
Union, Denkanikotta Taluk, Krishnagiri Dist. Tamil Nadu. ,
Pin: 635114

Copy to:

- 1.The Commissioner, THALI-Panchayat Union, Denkanikottai Taluk, Krishnagiri District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Vellore for favour of kind information.
4. File

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !



TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

| Sl. No. | Description | Quantity | Unit |
|------------------------|-------------|----------|------|
| Product Details | | | |
| 1. | MS Ingots | 2000 | T/M |

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

| I Point source emission with stack : | | | | |
|---|--|------------------------------------|-------------------------------------|--|
| Stack No. | Point Emission Source | Air pollution Control measures | Stack height from Ground Level in m | Gaseous Discharge in Nm ³ /hr |
| 1 | Induction Furnace-2 Crucibles-10T(1 Cruci.Standby) | Common Stack with Bag House Filter | 30 | |
| 2 | D.G.SET 525 KVA | Acoustic enclosures with stack | 4.5 | |
| II Fugitive/Noise emission : | | | | |
| Sl. No. | Fugitive or Noise Emission sources | Type of emission | Control measures | |

- 3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder

| Sl. | Parameter | Unit | Tolerance limits | Stacks |
|-----|-----------|------|------------------|--------|
|-----|-----------|------|------------------|--------|

Annexure enclosed if applicable. :-

- 3.(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.

| Sl. No. | Pollutant | Time Weighted Average | Unit | Tolerance Limits | |
|---------|--|-----------------------|--------------------------|---|---|
| | | | | Industrial, Residential, Rural and other area | Ecologically Sensitive Area (notified by Central Govt.) |
| 1. | Sulphur Dioxide (SO ₂) | Annual 24 hours | microgram/m ³ | 50 | 20 |
| | | | microgram/m ³ | 80 | 80 |
| 2. | Nitrogen Dioxide (NO ₂) | Annual 24 hours | microgram/m ³ | 40 | 30 |
| | | | microgram/m ³ | 80 | 80 |
| 3. | Particulate Matter (Size Less than 10 micro M) or PM ₁₀ | Annual 24 hours | microgram/m ³ | 60 | 60 |
| | | | microgram/m ³ | 100 | 100 |
| 4. | Particulate Matter (Size Less than 2.5 micro M) or PM _{2.5} | Annual 24 hours | microgram/m ³ | 40 | 40 |
| | | | microgram/m ³ | 60 | 60 |
| 5. | Ozone (O ₃) | Annual 24 hours | 8 Hours | 100 | 100 |
| | | | 1 Hour | 180 | 180 |

POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

| Sl. No. | Pollutant | Time Weighted Average | Unit | Tolerance Limits | |
|---------|--|-----------------------|--------------------------|---|---|
| | | | | Industrial, Residential, Rural and other area | Ecologically Sensitive Area (notified by Central Govt.) |
| 6. | Lead (Pb) | Annual 24 hours | microgram/m ³ | 0.5 | 0.5 |
| | | | microgram/m ³ | 1.0 | 1.0 |
| 7. | Carbon Monoxide (CO) | 8 Hours | miligram/m ³ | 02 | 02 |
| | | 1 Hour | miligram/m ³ | 04 | 04 |
| 8. | Ammonia (NH ₃) | Annual 24 hours | microgram/m ³ | 100 | 100 |
| | | | microgram/m ³ | 400 | 400 |
| 9. | Benzene (C ₆ H ₆) | Annual | microgram/m ³ | 5 | 5 |
| 10. | Benzo(O) Pyrene (BaP) -particulate phase only | Annual | nanogram/m ³ | 01 | 01 |
| 11. | Arsenic (As) | Annual | nanogram/m ³ | 06 | 06 |
| 12. | Nickel (Ni) | Annual | nanogram/m ³ | 20 | 20 |

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

| Limits in L.eq.-dB(A) | Day Time | Night Time |
|-----------------------|----------|------------|
| Residential Area | 55 | 45 |

4. All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
5. The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
6. The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
7. The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.
8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

POLLUTION PREVENTION PAYS

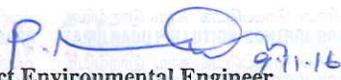
அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !



TAMILNADU POLLUTION CONTROL BOARD

Additional Conditions:

1. The unit shall operate and maintain the APC measures efficiently and continuously so as to meet the AAQ/emission standards prescribed by the board.
2. The operation of the unit shall not evoke complaint from neighbours.
3. The unit shall continue to develop green belt within the premises by planting 2m tall tree saplings.
4. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.


 District Environmental Engineer,
 Tamil Nadu Pollution Control Board,
 IOSUR


 9/11/16

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !



TAMILNADU POLLUTION CONTROL BOARD

- 14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
- 15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
- 16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
- 17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
- 18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
- 19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.


 District Environmental Engineer,
 Tamil Nadu Pollution Control Board,
 HOSUR

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !

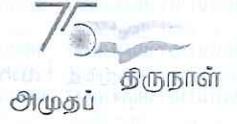


TAMILNADU POLLUTION CONTROL BOARD



Category of the Industry :

ORANG
E



CONSENT ORDER NO. 2208144548426

DATED: 13/04/2022.

PROCEEDINGS NO.F.1020HSR/OM/DEE/TNPCB/HSR/W/2022 DATED: 13/04/2022

SUB: Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT – M/s. MEENAKSHI UDYOG INDIA PVT LTD UNIT II , S.F.No. 291/3B, 4A, 292/5B, KALUGONDAPALLI village, Denkanikottai Taluk and Krishnagiri District - Renewal of Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

REF: 1) CTO Proc. No. F.1020HSR/OM/DEE/TNPCB/HSR/W&A/2016 dated: 07/11/2016
2) Latest RCO Proc. No. F.1020HSR/OM/DEE/TNPCB/HSR/W&A/2021 dated: 26/02/2021
3) Unit's application No. 44548426 dated 30.03.2022
4) IR.No : IR.No : F.1020HSR/OM/AE/HSR/2022 dated 13/04/2022

RENEWAL OF CONSENT is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Director
M/s.MEENAKSHI UDYOG INDIA PVT LTD UNIT II,
S.F.No. 291/3B, 4A, 292/5B,
KALUGONDAPALLI Village ,
Denkanikottai Taluk ,
Krishnagiri District .

Authorising the occupier to make discharge of sewage and /or trade effluent.

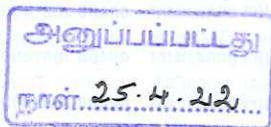
This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending March 31, 2024

MUTHUSAMY
SENTHILKUMAR

Digitally signed by MUTHUSAMY
SENTHILKUMAR
Date: 2022.04.18 20:53:19 +05'30'

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
HOSUR





TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

| Sl. No. | Description | Quantity | Unit |
|------------------------|-------------|----------|------|
| Product Details | | | |
| 1. | MS Ingots | 2000 | T/M |

2. This renewal of consent is valid for operating the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

| Outlet No. | Description of Outlet | Maximum daily discharge in KLD | Point of disposal |
|---------------------------------------|-----------------------|--------------------------------|-----------------------|
| Effluent Type : Sewage | | | |
| 1. | Sewage | 1.25 | On Industrys own land |
| Effluent Type : Trade Effluent | | | |



TAMILNADU POLLUTION CONTROL BOARD

Special Additional Conditions:

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

Additional Conditions:

1. The unit shall treat the sewage generated from the unit through Septic Tank followed by Soak Pit arrangement, as reported.
2. The unit shall ensure that the wet scrubber bleed off shall be recycled back to the process after filtration without any stagnation/ponding.
3. The unit shall dispose the non-hazardous solid waste scientifically for further beneficial use without much accumulation.
4. The unit shall ensure that the activity shall not attract any public complaint.
5. The unit shall not go for any expansion activity without obtaining prior Consent for Expansion of the Board.
6. Concealing the factual data or failure to comply with any of the conditions mentioned in the consent order may result in withdrawal of this Consent and attract legal actions under the provisions of Environment (Protection) Act, 1986.
7. The unit shall not dispose the solid wastes outside the premises/ Road side / Private land etc., and ensure that which does not invite any public complaint during the operation of the unit.
8. The unit shall furnish the audited Balance Sheet every year for verification of the Gross Fixed Assets so as to collect the balance or consent fee, if any.
9. The unit shall apply and obtain the Authorization under Hazardous and Other Wastes (Management and Tran boundary Movement) Rules, 2016 and shall comply with all the provisions at all times.
10. The unit shall not use 'Use and throwaway plastics' such as plastic sheets used for food wrapping, spreading on dining table etc, plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastics flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco-friendly alternative such as banana leaf, areca nut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.,
11. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.

MUTHUSAMY

Digitally signed by MUTHUSAMY
SENTHILKUMAR

SENTHILKUMAR

Date: 2022.04.18 20:53:37 +05'30'

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
HOSUR**

To
The Director,
M/s.MEENAKSHI UDYOG INDIA PVT LTD UNIT II,
No. 3, II Floor,Alsamall,
4,Montieth Road
Egmore, Chennai
,
Pin: 600008

Copy to:

- 1.The Commissioner, THALI-Panchayat Union, Denkanikottai Taluk, Krishnagiri District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Vellore for favour of kind information.
4. File

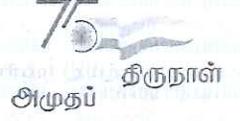


TAMILNADU POLLUTION CONTROL BOARD



Category of the Industry :

ORANG
E



CONSENT ORDER NO. 2208244548426

DATED: 13/04/2022.

PROCEEDINGS NO.F.1020HSR/OM/DEE/TNPCB/HSR/A/2022

DATED: 13/04/2022

SUB: Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT –M/s. MEENAKSHI UDYOG INDIA PVT LTD UNIT II , S.F.No. 291/3B, 4A, 292/5B, KALUGONDAPALLI village, Denkanikottai Taluk and Krishnagiri District - Renewal of Consent for the operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

REF: 1) CTO Proc. No. F.1020HSR/OM/DEE/TNPCB/HSR/W&A/2016 dated: 07/11/2016
2) Latest RCO Proc. No. F.1020HSR/OM/DEE/TNPCB/HSR/W&A/2021 dated: 26/02/2021
3) Unit's application No. 44548426 dated 30.03.2022
4) IR.No : IR.No : F.1020HSR/OM/AE/HSR/2022 dated 13/04/2022

RENEWAL OF CONSENT is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Director
M/s.MEENAKSHI UDYOG INDIA PVT LTD UNIT II,
S.F.No. 291/3B, 4A, 292/5B,
KALUGONDAPALLI village,
Denkanikottai Taluk,
Krishnagiri District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending March 31, 2024

MUTHUSAMY

Digitally signed by MUTHUSAMY
SENTHILKUMAR

SENTHILKUMAR

Date: 2022.04.18 20:54:40 +05'30'

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
HOSUR



TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

| Sl. No. | Description | Quantity | Unit |
|------------------------|-------------|----------|------|
| Product Details | | | |
| 1. | MS Ingots | 2000 | T/M |

2. This renewal of consent is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

| I Point source emission with stack : | | | | |
|---|--|-------------------------------------|-------------------------------------|--|
| Stack No. | Point Emission Source | Air pollution Control measures | Stack height from Ground Level in m | Gaseous Discharge in Nm ³ /hr |
| 01 | Inducti on Furna ce-2 Crucib les- 10T(1 Cruci. Stand by) | Comm on Stack with Bag House Filter | 30 | |
| 02 | D.G.S ET 525 KVA | Acoustic enclosures with stack | 4.5 | |
| II Fugitive/Noise emission : | | | | |
| Sl. No. | Fugitive or Noise Emission sources | Type of emission | Control measures | |



TAMILNADU POLLUTION CONTROL BOARD

Special Additional Conditions:

- i. The unit shall install the approved retrofit emission control device/equipment with at least 70% Particulate matter reduction efficiency on all DG sets with capacity of 125 KVA and above or otherwise the unit shall be shift to gas based generators within the time frame prescribed in the notification No. TNPCB/Labs/DD(L)02151/2019 dated 10.06.2020 issued by TNPCB.
- ii. The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

Additional Conditions:

1. The unit shall operate and maintain the Air Pollution Control measures efficiently and continuously so as to satisfy NAAQ / Emission Standards prescribed by the Board.
2. The unit shall adhere to Ambient Noise Level standards prescribed by the Board.
3. The unit shall continue to develop more greenbelt within the unit's premises.
4. The unit shall not go for any expansion activity without obtaining prior Consent for Expansion of the Board.
5. Concealing the factual data or failure to comply with any of the conditions mentioned in the consent order may result in withdrawal of this Consent and attract legal actions under the provisions of Environment (Protection) Act, 1986.
6. The unit shall furnish the audited Balance Sheet every year for verification of the Gross Fixed Assets so as to collect the balance or consent fee, if any.
7. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.

MUTHUSAMY

SENTHILKUMAR

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
HOSUR

Digitally signed by MUTHUSAMY
SENTHILKUMAR

Date: 2022.04.18 20:55:01 +05'30'

To
The Director,
M/s.MEENAKSHI UDYOG INDIA PVT LTD UNIT II,
No. 3, II Floor,Alsamall,
4,Montieth Road
Egmore, Chennai
Pin: 600008

Copy to:

1. The Commissioner, THALI-Panchayat Union, Denkanikottai Taluk, Krishnagiri District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Vellore for favour of kind information.
4. File

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

To,

The Director
MEENAKSHI UDYOG (INDIA)PVT LTD
Kapakkal Village Road -Via Ullivernapalli Hosur ,Thally Road,Krishnagiri
District,GeneralManager,Krishnagiri,Tamil Nadu-635110

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the Ministry vide proposal number IA/TN/IND1/411355/2022 dated 19 May 2023. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|---|
| 1. EC Identification No. | EC23A008TN162913 |
| 2. File No. | IA-J-11011/199/2020-IA-II(IND-I) |
| 3. Project Type | Expansion |
| 4. Category | A |
| 5. Project/Activity including Schedule No. | 3(a) Metallurgical industries (ferrous & non ferrous) |
| 6. Name of Project | Meenakshi Udyog (India) Pvt Ltd - Proposed expansion of existing steel rolling mill |
| 7. Name of Company/Organization | MEENAKSHI UDYOG (INDIA)PVT LTD |
| 8. Location of Project | Tamil Nadu |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 19/07/2023

(e-signed)
Dr. R B Lal
Scientist F
IA - (Industrial Projects - 1 sector)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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F. No. IA-J-11011/199/2020-IA-II (IND-I)
Government of India
Ministry of Environment, Forest and Climate Change
(I.A. Division – Industry I sector)

Indira Paryavaran Bhawan
Vayu Wing, 3rd Floor,
Jor Bagh Road, Aliganj,
New Delhi – 110003

Dated: 19th July, 2023

To,

M/s Meenakshi Udyog (India) Pvt. Ltd
Kapakkal Village Road -Via Ullivernapalli Hosur,
Thally Road, Krishnagiri District,
Kalugonda palli Tamil Nadu- 635110
Email: meenakshiudyog18@gmail.com

Project: Proposed expansion of existing steel rolling mill by M/s Meenakshi Udyog (India) Pvt. Ltd., located at Kalugondapalli Village, Denkanikottai taluk, Krishnagiri district of Tamil Nadu – Grant of Environmental Clearance regarding.

Sir,

This refers to your proposal no. IA/TN/IND1/411355/2022 Dated 19.05.2023 along with copy of EIA report and Forms (Part A, B and C) and certified compliance report seeking Environment Clearance (EC) under the provisions of the EIA Notification, 2006 for the project mentioned above. . Further, PP has submitted the information on Portal on **21.06.2023**.

2. The proposed project activity is listed at S. No. 3(a) Metallurgical industries (ferrous & non-ferrous) under Category “B” of the schedule of the EIA Notification, 2006 and attracts general condition due to Interstate Boundary falling within 5 km radial distance from the proposed project site and therefore being appraised at Central Level.

3. The instant Proposal was considered in the 33rd EAC Meeting held on 30th May 2023 wherein after detailed deliberations, the committee recommended the proposal for grant of Environment Clearance under the provisions of EIA Notification, 2006 subject to the stipulation of specific conditions and general conditions. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed at <https://parivesh.nic.in>

4. The details of the proposal are as per the EIA/EMP report submitted by the proponent. The salient features of the proposal as presented during the above-mentioned meetings of EAC (Industry 1 Sector) are as under: -

| S. No. | Particulars | Details submitted by PP |
|--------|--|---|
| a. | Terms of Reference for undertaking EIA study | 22.10.2020 |
| b. | Period of baseline data collection | December 2020 to February 2021 |
| c. | Date of Public Consultation | 11.08.2022 |
| d. | Action plan to address the PH issues | An amount of Rs. 45 Lakhs have been earmarked to address the issues raised during public hearing. Detail of activities proposed |



| S. No. | Particulars | Details submitted by PP | | |
|--------|--|--|-----------------|------------------|
| | | attached as Annexure 1. | | |
| e. | Location of the project | Kalugondapalli Village, Denkanikottai taluk, Krishnagiri district of Tamil Nadu | | |
| f. | Latitude and Longitude of the project site | Pt | Latitude | Longitude |
| | | 1 | 12°38'53.21"N | 77°45'8.19"E |
| | | 2 | 12°38'51.81"N | 77°45'10.32"E |
| | | 3 | 12°38'49.55"N | 77°45'16.80"E |
| | | 4 | 12°38'48.84"N | 77°45'17.07"E |
| | | 5 | 12°38'45.66"N | 77°45'16.64"E |
| | | 6 | 12°38'45.74"N | 77°45'9.85"E |
| | | 7 | 12°38'47.85"N | 77°45'6.15"E |
| g. | Total land | 4.89 ha of MUIPL | | |
| h. | Land acquisition details as per MoEF&CC O.M. dated 7/10/2014 | The entire land is already under the possession of the proponents | | |
| i. | Existence of habitation & involvement of R&R, if any | No R&R involved. Nearest Habitation – Malugundapalli- 1.19 km, WNW | | |
| j. | Elevation of the project site | 950 - 956 M above mean sea level | | |
| k. | Involvement of Forest land if any. | No Forest Land is involved. | | |
| l. | Water body exists within the project site as well as study area | Waterbody | Distance | Direction |
| | | Uliveeranahally Kere | 0.84 km | NW |
| | | Mathukur Kere | 1.31 km | S |
| | | Kabanka Pond | 1.33 km | S |
| | | Bynanakalli Kere | 2.11 km | SSW |
| | | Vasa Kere | 2.81km | E |
| | | Nagandahally Lake | 3.56 km | NE |
| | | Nagandahally Lake | 3.58 km | NE |
| | | Kempatti Lake | 4.85 km | NW |
| | | Muthagatti Lake | 6.67 km | NNW |
| | | Dodda Ubbanuar Lake | 9.10 km | WSW |
| | | Kothagondapalli Lake | 9.31 km | NNW |
| m. | Existence of ESZ / ESA / national park / wildlife Sanctuary / biosphere Reserve / tiger reserve / elephant reserve etc. if any within the study area | NIL within 10 km radius from project site | | |
| n. | Project cost | Existing capital cost of project was 14.5 Crores. The capital cost of the proposed project is Rs 25 Crores | | |
| o. | EMP cost | The capital cost for environmental protection measures is proposed as Rs 1 Crores. The annual recurring cost towards the | | |



| S. No. | Particulars | Details submitted by PP |
|--------|-----------------------------|---|
| | | environmental protection measures is proposed as Rs 0.2 Crores |
| p. | Employment opportunity | The employment generation from the proposed project / expansion is 125 |
| q. | Water and Power requirement | The water requirement for the proposed project is estimated as 125 m ³ /day. The power requirement for the proposed project is estimated as 12.95 MW. |

Unit configuration and capacity:

| Sl. No. | Plant Equip ment/ Facility | Existing facilities as per CTE dated 27.03.2006 | | Proposed Units | | Final (Existing + Proposed) | |
|---------|----------------------------|---|-------------------------|--|--------------------------|--|--------------------------|
| | | Configuration | Capacity | Configuration | Capacity | Configuration | Capacity |
| 1 | Induction furnace | 2 nos. of 7 TPH 1 no. of 10 TPH | 1 x 7 TPH 1 x 10 TPH | 1 no. of 10 TPH 2 nos. of 12 TPH | 1 x 10 TPH 2 x 12 TPH | 1 no. of 10 TPH 2 nos. of 12 TPH | 1 x 10 TPH 2 x 12 TPH |
| 2. | Continuous casting machine | 2 strands | 2 strands | - | - | 2 strands | 2 strands |
| 3. | RHF & Scrubber | 1 | 18 T | Nil | Nil | 1 | 18 T |
| 4. | Air Cooled Water tower | 1 | - | 1 | - | 1 | - |
| 5. | MS Billets | 1 | 30000 TPA | either to 1,91,000 TPA of MS Billets or 1,80,000 TPA of TMT rods | | either to 1,91,000 TPA of MS Billets or 1,80,000 TPA of TMT rods | |
| 6. | TMT Rods | 1 | 60000 TPA | - | - | - | - |
| 7. | Plate type heat exchanger | 1 | - | - | - | 1 | - |
| 8. | Fume Extraction system | 1 | - | - | - | 1 | - |
| 9. | Cooling tower | 1 | - | - | - | 1 | - |

6. The EAC, in its meeting held during 30th May, 2023, inter-alia, deliberated the following:
- The instant proposal is for expansion of existing steel rolling mill [existing - 30000 Tons Per Annum (TPA) MS Billets and 60000 Tons Per Annum TMT rods] either to 1,91,000 TPA of MS Billets or 1, 80,000 TPA of TMT rods.
 - The proposed cement grinding unit is a category B project and appraised as Category A at Central level project due to Interstate Boundary falling within 5 km radial distance from the proposed project site.
 - The EAC, constituted under the provision of the EIA Notification, 2006 comprising Expert Members/domain experts in various fields, examined the proposal submitted by the Project Proponent in desired format along with EIA/EMP reports prepared and submitted by the Consultant accredited by the QCI/ NABET on behalf of the Project Proponent.
 - The EAC noted that the Project Proponent has given an undertaking that the data and



information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP reports. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the project proponent.

- v. The Committee noted that the EIA reports are in compliance of the ToR issued for the project, reflecting the present environmental status and the projected scenario for all the environmental components. The Committee deliberated on the proposed mitigation measure towards Air, Water, Noise and Soil pollutions. The Committee suggested that the storage of toxic/explosive raw materials/products shall be undertaken with utmost precautions and following the safety norms and best practices.
- vi. The existing project had obtained Consent to Establish from TNPCB vide Consent order No.166600 dated 27.03.2006 under Air act & Consent order No. 20567 dated 27.03.2006 under Water act for production of 30,000 TPA of MS billets & TMT rods of 60,000 TPA. Latest Consent to Operate for the existing unit was accorded by Tamil Nadu State Pollution Control Board vide PROCEEDINGS NO.F.0715HSR/OL/DEE/TNPCB/HSR/A/2022 dated 13.04.2022. The validity of CTO is up to 31.03.2024.
- vii. The EAC deliberated on the certified compliance report of earlier CTO and its action plan and found it satisfactory.
- viii. The total project area is 4.89 ha which is under the possession of the project proponent.
- ix. The nearest habitation is Malugundapalli at a distance of 1.19 km in WNW direction of the project site. The EAC is of the opinion that PP shall strictly implement the environmental safeguard measures proposed to minimise the impact on the habitation of the locals.
- x. Uliveeranahally Kere is at a distance of 0.84 km in NW of the project site. Also, there are other water bodies such as Lakes, ponds and are within the study area of 10 km of the project site. The EAC is of the opinion that water bodies shall not be disturbed. Mitigation measures w.r.t. safeguarding the water bodies shall be implemented.
- xi. Existing Water requirement is 20 m³/day which is obtained from Panchayat. The water requirement for the proposed project is estimated as 125 m³/day, out of which 25 m³/day of fresh water requirement will be obtained from the Panchayat and the remaining requirement of 100 m³/day will be met from the recycling.
- xii. The Committee has found that the baseline data and incremental GLC due to the proposed project and found it satisfactory.
- xiii. The PP has submitted that existing green belt has been developed in 1 ha area which is about 20% of the total project area of 4.87 ha with total sapling of 570 Trees. Proposed greenbelt will be developed in 1.65 ha which is about 33% of the total project area. Total no. of 4100 saplings will be planted and nurtured in 1.65 hectares in a year. The EAC deliberated on the revised greenbelt action plan along with the budget earmarked and is of the opinion that as committed, the greenbelt shall be completed in the coming monsoons of 2023.
- xiv. The committee deliberated details of carbon foot prints and carbon sequestration study w.r.t. proposed project and found them to be satisfactory.
- xv. The Committee also deliberated on the public hearing issues along with revised action plan submitted by the proponent to address the issues raised during the public hearing and found it satisfactory.
- xvi. The EAC also deliberated on the submitted written representation of project proponent and found it satisfactory.



- xvii. The EAC deliberated on the proposal with due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The Experts Members of the EAC found the proposal in order and recommended for grant of environmental clearance.
- xviii. The environmental clearance recommended to the project/activity is strictly under the provisions of the EIA Notification 2006 and its subsequent amendments. It does not tantamount/construe to approvals/consent/permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project. The project proponent shall obtain necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.
- xix. EAC also reviewed the EC conditions (specific and general) pertaining to Industry-I projects and observed that some of the specific conditions stipulated so far in the previously recommended EC projects are common and applicable to most of the projects in general. In view of the same, the General Conditions (in case of EC projects) have been revised through reallocation of these common conditions from specific to General Conditions (in case of EC projects). Accordingly, the instant project is also being stipulated with the modified General conditions.

7. The EAC (Industry-1 Sector), in its 33rd meeting held on May 30, 2023, based on information & clarifications provided by the project proponent and after detailed deliberations **recommended** the proposal for grant of Environment Clearance subject to stipulation of specific and general conditions as detailed in the point below.

8. The MoEF&CC has examined the proposal in accordance with the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and after accepting the recommendations of the Expert Appraisal Committee (Industry-1 Sector) hereby decided to grant **Environment Clearance for instant proposal of M/s Meenakshi Udyog (India) Pvt. Ltd.** under the provisions of EIA Notification, 2006 subject to the following specific conditions and general conditions:

A. Specific Condition:

- i. The project proponent shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented.
- ii. The project proponent shall utilize modern technologies for capturing of carbon emitted and shall also develop carbon sink/carbon sequestration resources capable of capturing more than emitted. The implementation report shall be submitted to the IRO, MoEF&CC in this regard.
- iii. The nearest habitation is Malugundapalli at a distance of 1.19 km in WNW direction of the project site. Project Proponent shall take appropriate environmental safeguard measures to minimise the impact on the habitation of the locals. PP needs to strengthen green belt all around the plant area to reduce the dust pollution. The PP shall also include this location in its environmental monitoring programme.
- iv. Uliveeranahally Kere is at a distance of 0.84 km in NW of the project site. Also, there are other water bodies such as lakes, ponds and are within the study area of 10 km of the project site. A robust and full proof Drainage Conservation scheme to protect the natural drainage



and its flow parameters; along with Soil conservation scheme and multiple Erosion control measures shall be implemented.

- v. The water requirement of 125 m³/day shall be obtained from Panchayat (Fresh water – 25 m³/day) and the remaining from the recycling (100 m³/day) after obtaining necessary permission from the Competent Authority, afresh. The existing approval is 9 years old. No ground water extraction is permitted.
- vi. Three tier Green Belt shall be developed in at least 33% of the project area in a time period of 1 year with native species all along the periphery of the project site of adequate width and tree density shall not be less than 2500 per ha. Survival rate of green belt developed shall be monitored on periodic basis to ensure that damaged plants are replaced with new plants in the subsequent years. PP shall also develop greenbelt in the form of shelter belt comprising of total of 6 rows of 2x2 m plantation with tall trees & broad leaves with thick canopy along with windshield inside the plant premises to act as green barrier for air pollution & noise levels towards Malugundapalli Villages. Compliance status in this regard, shall be submitted to concerned Regional Office of the MoEF&CC.
- vii. All the commitments made towards socio-economic development of the nearby villages shall be satisfactorily implemented. The action plan based on the social impact assessment study of the project as per the EMP in accordance to the Ministry's OM dated 30.09.2020 amounting to Rs. 45 Lakhs shall be strictly implemented and progress shall be submitted to the Regional Office of MoEF&CC.
- viii. The PP shall improve the housekeeping at the project site and implement the activities such as dust control mechanism, vacuum cleaning facilities, adequate internal drainage to avoid water logging, internal road maintenance with paved/concrete, waste yard upkeep, and adequate lighting etc. The PP shall conduct regular internal audit on these aspect for better housekeeping in the Unit. The implementation Report needs to be submitted to the IRO, MoEFCC.
- ix. The PP shall adopt undertake village adoption programme, prepare and implement the action plan to develop them into model villages.

B. General Conditions

I. Statutory compliance:

- i. The Environment Clearance (EC) granted to the project/ activity is strictly under the provisions of the EIA Notification, 2006 and its amendments issued from time to time. It does not tantamount/ construe to approvals/ consent/ permissions etc., required to be obtained or standards/conditions to be followed under any other Acts/Rules/Subordinate legislations, etc., as may be applicable to the project.
- ii. This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.

II. Air quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission as well as 02 Nos. Continuous Ambient Air Quality Station (CAAQMS) for monitoring AAQ parameters with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time. The CEMS and



CAAQMS shall be connected to SPCB and CPCB online servers and calibrate these systems from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.

- ii. The project proponent shall carryout Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM₁₀ and PM_{2.5} in reference to PM emission, and SO₂ and NO_x in reference to SO₂ and NO_x emissions) within and outside the plant area (at least at four locations one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions.
- iii. The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through laboratories recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- iv. Sampling facility at process stacks shall be provided as per CPCB guidelines for manual monitoring of emissions.
- v. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
- vi. The project proponent shall provide leakage detection and mechanized bag cleaning facilities for better maintenance of bags.
- vii. Sufficient number of mobile or stationery vacuum cleaners shall be provided to clean plant roads, shop floors, roofs, regularly.
- viii. Ensure covered transportation and conveying of raw material to prevent spillage and dust generation. The project proponent use leak proof trucks/dumpers carrying coal and other raw materials and cover them with tarpaulin.
- ix. The project proponent shall provide primary and secondary fume extraction system at all heat treatment furnaces.
- x. Wind shelter fence and chemical spraying shall be provided on the raw material stock piles.
- xi. Design the ventilation system for adequate air changes as per prevailing norms for all tunnels, motor houses, Oil Cellars.
- xii. Pollution control system in the plant shall be provided as per the CREP Guidelines of CPCB.
- xiii. The project proponent shall adopt the Clean Air practices like mechanical collectors, wet scrubbers, fabric filters (bag houses), electrostatic precipitators, combustion systems (thermal oxidizers), condensers, absorbers and biological degradation. Controlling emissions related to transportation shall include emission controls on vehicles as well as use of cleaner fuels. Sufficient numbers of additional truck mounted Fog/Mist water cannons shall be procured and operated regularly inside the project premises and also in the surrounding villages to arrest suspended dust in the atmosphere.
- xiv. Bag filters shall be cleaned regularly and efficiency of bag filter system shall be monitored at regular intervals.
- xv. Water Sprinklers/Water mist system shall be installed near raw material yards, operational units and other strategic locations to control fugitive emissions from the plant.
- xvi. The particulate matter emissions from the process stacks shall be less than 30 mg/Nm³ and measures shall be undertaken as per the submitted action plan. Efficient Air monitoring equipment shall be installed.
- xvii. Following additional arrangements to control fugitive dust shall be provided:



- a. Fog / Mist Sprinklers at all on bulk raw material storage area (at the transfer points) like Iron Ore, Coal and for Fly Ash and similar solid waste storage areas.
 - b. Proper covered vehicle shall be used while transport of materials.
 - c. Wheel washing mechanism shall be provided in entry and exit gates with complete recirculation system.
- xviii. Online stack monitoring system for IF and RHF shall be installed and monitoring report shall be submitted to the concerned Regional Office of the MoEF&CC along with the six monthly compliance report.
- xix. Low NO_x Burners will be installed at Reheating Furnace for control of Gaseous emissions generated while using PNG.

III. Water quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall monitor regularly ground water quality at least twice a year (pre- and post-monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognized under Environment (Protection) Act, 1986 and NABL accredited laboratories.
- iii. Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.
- iv. Water meters shall be provided at the inlet to all unit processes in the plants.
- v. The project proponent shall make efforts to minimise water consumption in the plant complex by segregation of used water, practicing cascade use and by recycling treated water.
- vi. The proposed project shall be designed as "Zero Liquid Discharge" Plant. ETP shall be installed and there shall be no discharge of effluent from the plant. Domestic effluent shall be treated in Sewage Treatment Plant. Suitable measures shall be adopted for sewage water handling to ensure no contamination of any kind of water body.
- vii. All stockyards shall have impervious flooring and shall be equipped with water spray system for dust suppression. Stock yards shall also have garland drains and catch pits to trap the run off material and shall be implemented as per the action plan submitted in EIA/EMP report.
- viii. Rain water harvesting shall be implemented to recharge/harvest water as per the action plan submitted in the EIA/EMP report.

IV. Noise monitoring and prevention

- i. Noise pollution shall be monitored as per the prescribed Noise Pollution (Regulation and Control) Rules, 2000 and amendments thereof, and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
- ii. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.



V. Energy Conservation measures

- i. Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
- ii. Provide LED lights in their offices and residential areas.
- iii. The project proponent shall provide waste heat recovery system (pre-heating of combustion air) at the flue gases of reheating furnaces.
- iv. Practice hot charging of slabs and billets/blooms as far as possible.
- v. Ensure installation of regenerative type burners on all reheating furnaces.

VI. Waste management

- i. Oil Collection pits shall be provided in oil cellars to collect and reuse/recycle spilled oil.
- ii. Kitchen waste shall be composted or converted to biogas for further use.
- iii. 100% utilization of fly ash shall be ensured. All the fly ash shall be provided to cement and brick manufacturers for further utilization and Memorandum of Understanding in this regard shall be submitted to the Ministry's Regional Office.
- iv. The Plastic Waste Management Rules 2016, inter-alia, mandated banning of identified Single Use Plastic (SUP) items with effect from 01/07/2022. In this regard, CPCB has issued a direction to all the State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) on 30/06/2022 to ensure the compliance of Notification published by Ministry on 12/08/2021. The technical guidelines issued by the CPCB in this regard is available at <https://cpcb.nic.in/technical-guidelines-3/>. All the project proponents are hereby requested to sensitize and create awareness among people working within the Project area as well as its surrounding area on the ban of SUP in order to ensure the compliance of Notification published by this Ministry on 12/08/2021. A report, along with photographs, on the measures taken shall also be included in the six monthly compliance report being submitted by the project proponents.
- v. A proper action plan must be implemented to dispose of the electronic waste generated in the industry.
- vi. Solid waste utilization
 - a. PP shall install a slag crusher to convert steel slag into aggregate for use in construction industry, fine sand for use as flux in steel plant, sand in brick making and as lime in cement making.
 - b. PP shall recycle/reuse solid waste generated in the plant as far as possible.
 - c. Used refractories shall be recycled as far as possible.

VII. Green Belt

- i. The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration by trees.
- ii. Project proponent shall submit a study report on Decarbonisation program, which would essentially consist of company's carbon emissions, carbon budgeting/ balancing, carbon sequestration activities and carbon capture, use and storage and offsetting strategies. Further, the report shall also contain time bound action plan to reduce its carbon intensity of its operations and supply chains, energy transition pathway from fossil fuels to Renewable energy etc. All these activities/ assessments should be measurable and monitor able with defined time frames.



- iii. Greening and Paving shall be implemented in the plant area to arrest soil erosion and dust pollution from exposed soil surface.

VIII. Public hearing and Human health issues

- i. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- ii. The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms.
- iii. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP. Safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- iv. Occupational health surveillance of the workers shall be done on a regular basis and records maintained.

IX. Environment Management

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F. No. 22-65/2017-IA.III dated 30/09/2020. As part of Corporate Environment Responsibility (CER) activity, company shall adopt nearby villages based on the socio-economic survey and undertake community developmental activities in consultation with the village Panchayat and the District Administration as committed.
- ii. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
- iv. Performance test shall be conducted on all pollution control systems every year and report shall be submitted to Integrated Regional Office of the MoEF&CC.

X. Miscellaneous

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.



- iv. The project proponent shall monitor the criteria pollutants level namely; PM10, SO2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
- v. Action plan for developing connecting and internal road in terms of MSA as per IRC guidelines shall be implemented
- vi. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- vii. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- viii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
- ix. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- x. The recommendations of the approved Site-Specific Wildlife Management Plan (in case of involvement of Schedule-I species) shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report to the concerned Regional Office of the MoEF&CC.
- xi. The PP shall put all the environment related expenditure, expenditure related to Action Plan on the PH issues, and other commitments made in the EIA/EMP Report etc. in the company web site for the information to public/public domain. The PP shall also put the information on the left over funds allocated to EMP and PH as committed in the earlier ECs and shall be carried out and spent in next three years, in the company web site for the information to public/public domain.
- xii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- xiii. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.

9. The Ministry reserves the right to stipulate additional conditions, if found necessary at subsequent stages and the project proponent shall implement all the said conditions in a time bound manner. The Ministry may revoke or suspend the environmental clearance, if implementation of any of the above conditions is not found satisfactory.

10. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

11. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



12. The above conditions shall be enforced, *inter-alia* under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.

13. This issues with approval of the competent authority.



(Dr. R.B. Lal)
Scientist 'F'/ Director
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Encl. as above at Annexure –I

Copy to: -

1. Principal Secretary to Government, Department of Environment, Climate Change and Forests, Government of Tamil Nadu.
2. Additional Chief Secretary to Government, Department of Environment, Climate Change and Forests, Government of Tamil Nadu.
3. The Director General of Forest, Ministry of Environment, Forest and Climate Change, New Delhi.
4. Principal Chief Conservator of Forests (Head of Department), Panagal Maaligai, 1, Jeenis Road, Saidapet, Chennai 600 015.
5. Regional Officer, Ministry of Environment, Forest and Climate Change, Integrated Regional Office, Ist and IInd Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam, Chennai – 34.
6. Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
7. Member Secretary, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai- 600 032, Tamil Nadu.
8. Member Secretary, Central Ground Water Authority, Jamnagar House, 18/11, Man Singh Road Area, New Delhi, Delhi 110001
9. District Collector, Krishnagiri District, Tamil Nadu.
10. The Monitoring Cell, IA Division, Ministry of Environment, Forest and Climate Change, New Delhi.
11. Guard File/Record File/Monitoring File/MOEF&CC Website.

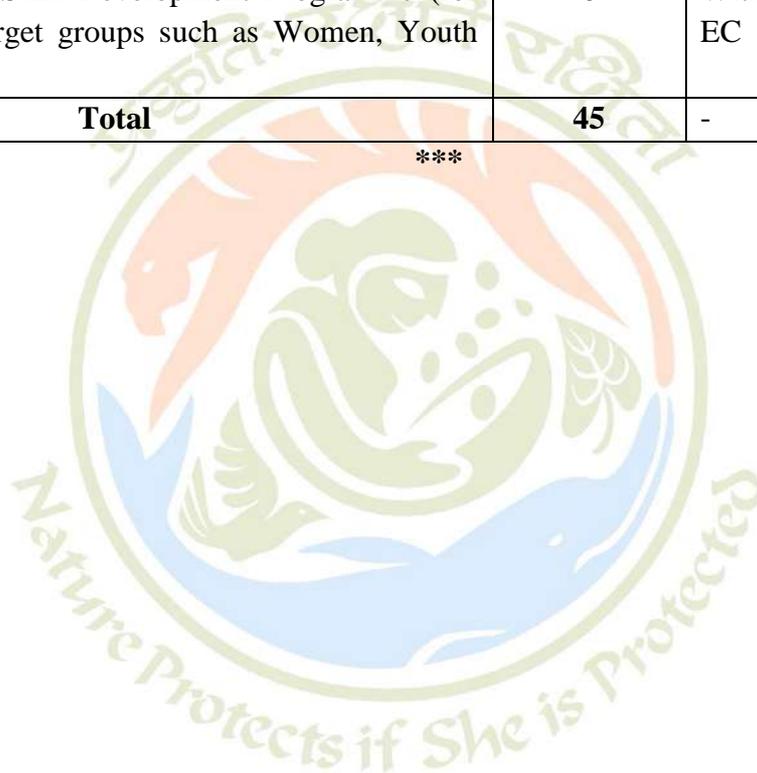


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Table: Action plan as per MoEF&CC O.M. dated 30/09/2020

| SL. No. | Description | Capital Cost (Rs. In Lakhs) | Timeline |
|--------------|--|-----------------------------|-------------------------|
| 1. | Lay a road network to Ulliveerannapally to Kappakal Road | 18 | Within 8 months from EC |
| 2. | Providing drinking water facility by installing RO System & Toilet facilities in nearby schools and villages | 15 | Within 8 months from EC |
| 3. | Contributing to Rain water harvesting & plantation programmes in the nearby villages | 6 | Within 8 months from EC |
| 4. | Vocational Skill Development Programme (for different target groups such as Women, Youth etc.) | 6 | Within 8 months from EC |
| Total | | 45 | - |



Signature Not Verified
 Digitally signed by Dr. R B Lal
 Scientist F
 Date: 7/19/2023 5:14:39 PM



**BEFORE THE NATIONAL GREEN
TRIBUNAL, SOUTHERN ZONE
AT CHENNAI**

Appeal No.31 of 2023

1. Arunkumar Sermakkani

S/o. Shri. Sermakkani
Kalukondapalli Village,
Denkanikotta Taluk, Hosur,
Krishnagiri District,
Tamil Nadu-635107 & 7 others

...Applicants

Vs

2. Union of India

Ministry of Environment, Forest &
Climate Change
Through its Secretary,
New Delhi-110003 & 3 others.

...Respondents

**REPLY AFFIDAVIT FILED ON
BEHALF OF THE THIRD
RESPONDENT – TAMIL NADU
POLLUTION CONTROL BOARD.**

**Advocate for Respondent: TNPCB
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.**

Date:20.05.2024.

Date of hearing on:20.05.2024